

1

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

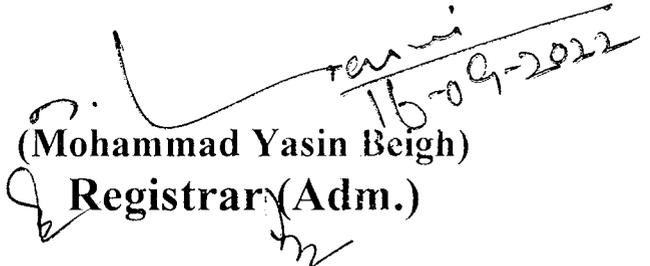
No: 1220 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Malik Iftisam Akbar**  
**D/O Mohmmad Akbar Malik**  
**R/O Ogmuna, Ratherpora, Kunzer, Tehsil Kawarhama, District Baramulla**

vide Notification No.755 of 2021/RG/LP, Dated 12.08.2021 has been declared as Absolute/Final.

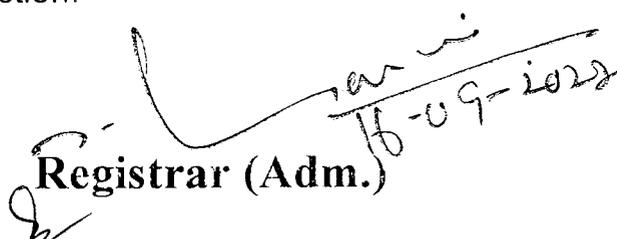
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**  
16-09-2022

No: 30951-57 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malik Iftisam Akbar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**  
16-09-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1221 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Masrat Gull**  
**D/O Ghulam Mohammad Meer**  
**R/O HIB Dangerpora Rafiabad, Tehsil Watergam, District Baramulla**

vide Notification No.611 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
16-09-2022  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 30958-64 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masrat Gull, Advocate**  
.....for information and necessary action.

*(Signature)*  
16-09-2022  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1222 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shreya Nagpal**

**D/O Vinod Nagpal**

**R/O H.No.23, Lane No.1, Marble Enclave, Sec-4 Extn. Trikuta Nagar, Jammu**

vide Notification No.1194 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
16-09-2022

No: 30958-64 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shreya Nagpal**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
16-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

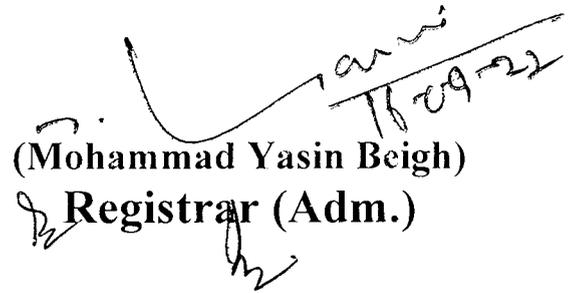
No: 1223 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Maha Majeed**  
**D/O Abdul Majeed Rather**  
**R/O Shorgori Mohalla, Newa Bazar, Srinagar**

vide Notification No.1069 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

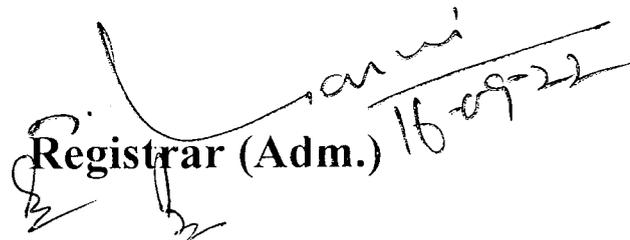
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30965-71 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maha Majeed**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 16-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1224 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Tanzeela Showkat**  
**D/O Showkat Ahmad Khan**  
**R/O Arampora, Qamerwari, Srinagar**  
**A/P Qammarabad, Qamerwari (Abdullah Colony), City, District Srinagar**

vide Notification No.1688 of 2020/RG/LP Dated 16.03.2020 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
16-09-2022  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 30985-91 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanzeela Showkat, Advocate**  
.....for information and necessary action.

*M. Yasin*  
16-09-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

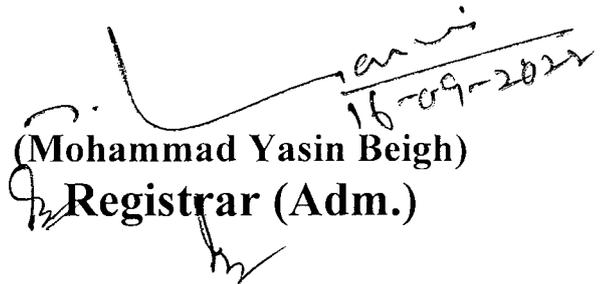
No: 1225 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Alyas Ahmed**  
**S/O Gul Dad**  
**R/O Banola, Jammu Wala Nakka, Tehsil Mendhar, District Poonch**

vide Notification No.434 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

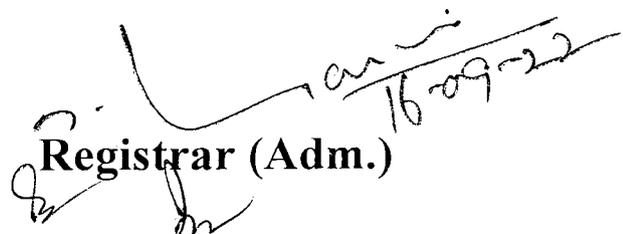
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30992-98 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Alyas Ahmed**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

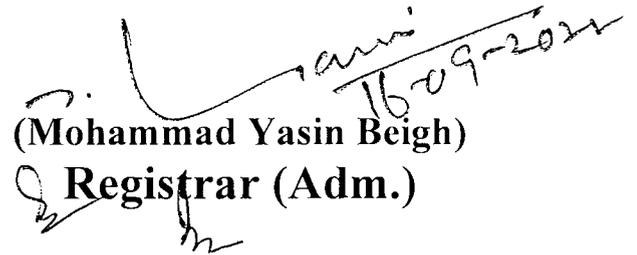
No: 1226 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tasaduq Suhail Sheikh**  
S/O Ab Majeed Sheikh  
R/O Cheki Trahpoo, Achabal, Tehsil & District Anantnag

vide Notification No.835 of 2019/RG/LP Dated 21.09.2019 has been declared as Absolute/Final.

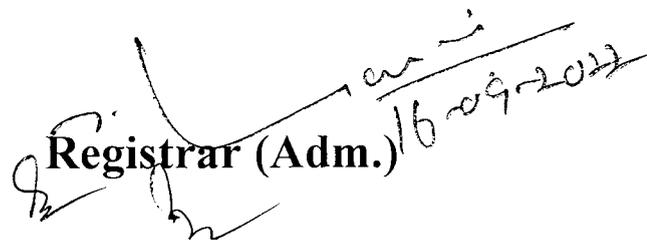
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30999-31006RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tasaduq Suhail Sheikh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 16.09.2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1227 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mahmood Ahmed**  
**S/O Lal Hussain**  
**R/O Marhote, Tehsil Surankote, District Poonch**

vide Notification No. 985 of 2020/RG/LP, Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
17-09-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31006-11 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mahmood Ahmed**, Advocate  
.....for information and necessary action.

*(Signature)*  
17-09-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No. 1228 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Weeda**  
**D/O Nisar Ahmad Shah**  
**R/O Iqbal Abad Near Masjid Hijaz, K.P. Road, District Anantnag**

vide Notification No. 505 of 2020/RG/LP, Dated 10.12.2020 has been declared as Absolute/Final.

**By Order**

*Yasin*  
*17-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31012-18 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Weeda, Advocate**  
.....for information and necessary action.

*Yasin*  
*17-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

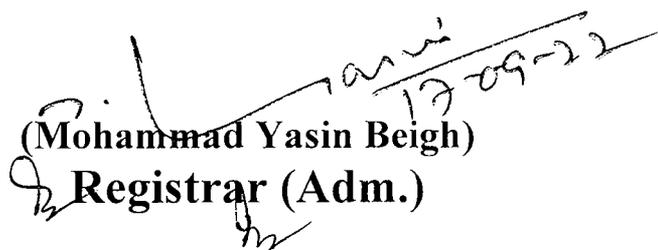
No: 1229 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Irfan Khan**  
**S/O Jahangir Khan**  
**R/O Village Planger, Tehsil Thannamandi, District Rajouri**  
**A/P Chinore, near Masjid, District Jammu**

vide Notification No.1342 of 2020/RG/LP Dated 20.02.2020 has been declared as Absolute/Final.

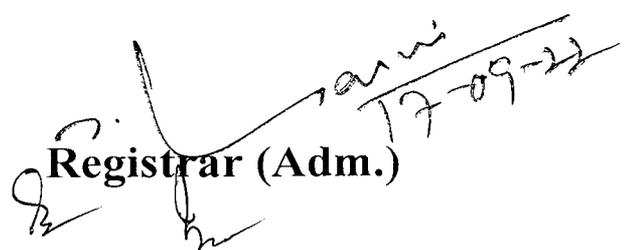
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31019-25 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Khan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

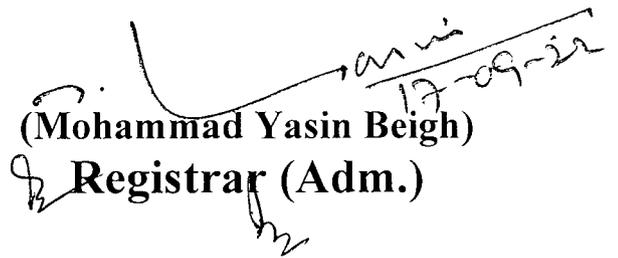
No: 1230 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sadaf Yasin**  
**D/O Mohammad Yasin Bhat**  
**R/O Buchwara, Dalgate, District Srinagar**  
**A/P Gousia Colony, Sector 2, Zeo Office Lane, Bagat E Kanipora, Budgam**

vide Notification No.713 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

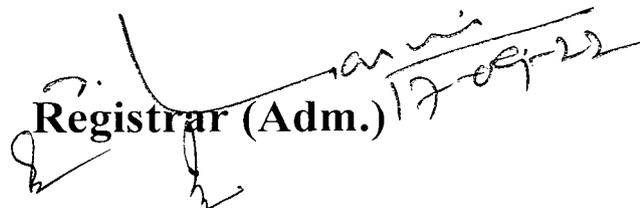
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31026-32 RG/LP Dated: 19.09.2022

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadaf Yasin, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

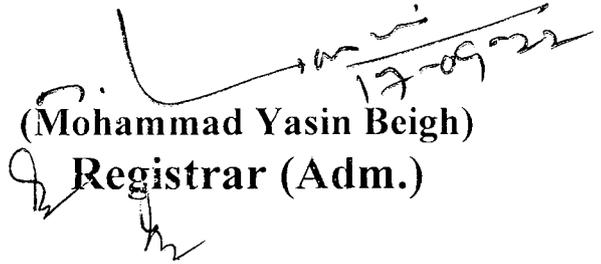
No: 1231 of 2022 /RG/LP Dated: 9.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Minhaaj Ur Rasool Reshi**  
**S/O Ghulam Rasool Reshi**  
**R/O Astanpora, Brain Srinagar, Tehsil Khanyar, District Srinagar**

vide Notification No.704 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

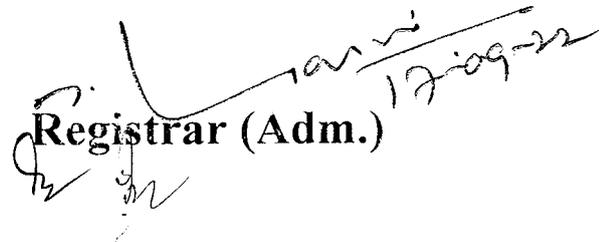
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31033-39 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Minhaaj Ur Rasool Reshi**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1232 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shah Fasil Ahanger**  
**S/O Mohd Shaban Ahanger**  
**R/O Shaheen Colony Handwara, District Kupwara**

vide Notification No.711 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
17-09-22

No: 31040-46 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shah Fasil Ahanger, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

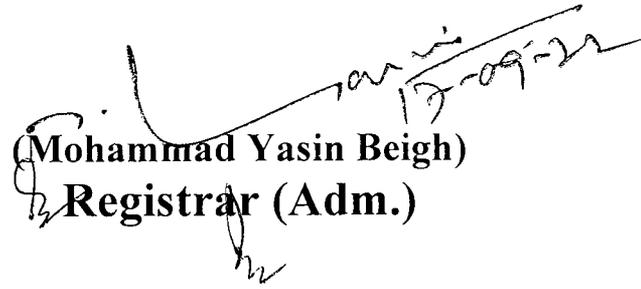
No: 1233 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sahila Nisar**  
**D/O Nisar Ahmad Sangeen**  
**R/O Naseemabad, Kanitar, Srinagar**

vide Notification No. 65 of 2019/RG/LP Dated 17.06.2019 has been declared as Absolute/Final.

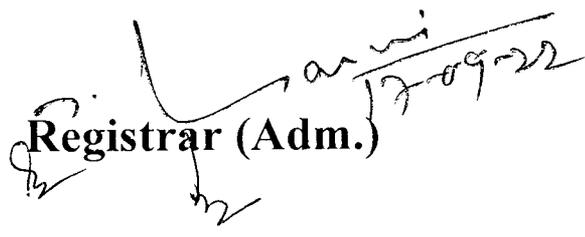
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31047-53 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahila Nisar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

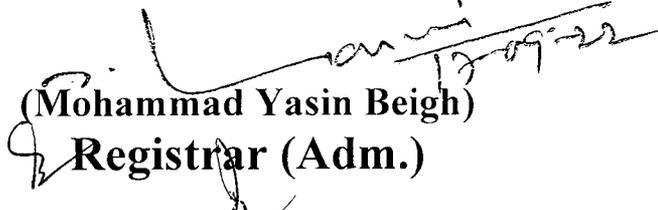
No: 1234 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zahoor- Ud- Din Shaik**  
**S/O Mohd Yasin Shaik**  
**R/O Samote, Tehsil Surankote, District Poonch**  
**A/P 68-Feroz Lane, (near Havel's Galaxy) Bathinde Morh (Satelite Colony),**  
**Jammu**

vide Notification No.564 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

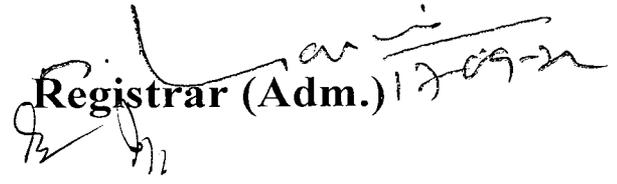
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31054-60 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor- Ud- Din Shaik, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17.09.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1235 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zahir Ahmad Wani**  
S/O Shafiq Ahmad Wani  
R/O Sogam, Lolab, Sogam C-Ward 6, District Kupwara  
A/P Bemina Mohammadiya Colony Sector 2/B, H.No.262 Srinagar

vide Notification No.679 of 2021/RG/LP, Dated 05.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31061-66 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahir Ahmad Wani**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.) 19.09.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1236 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Bilquees Jan**  
**D/O Waseem Ahmad Sheikh**  
**R/O Bemina Nund Reshi Colony, Tehsil Shalteng, District Srinagar**

vide Notification No. 571 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*17-09-22*

No: 31067-73 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bilquees Jan, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*17-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

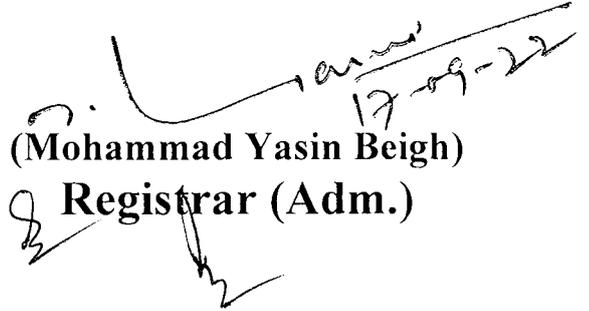
No: 1237 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sheraz Anjum**  
**S/O Manzoor Hussain**  
**R/O Mangnar, Tehsil Haveli, District Poonch**  
**A/P W.No.3, Dungus, Poonch**

vide Notification No.1711 of 2020/RG/LP Dated 16.03.2020 has been declared as Absolute/Final.

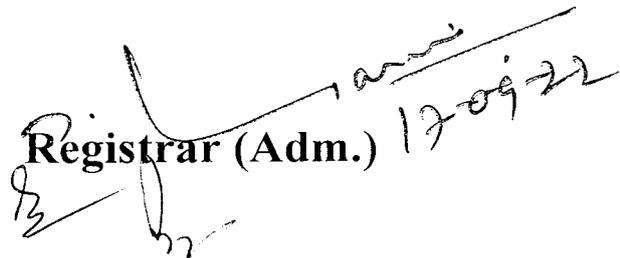
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31074-80 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheraz Anjum**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 17.09.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

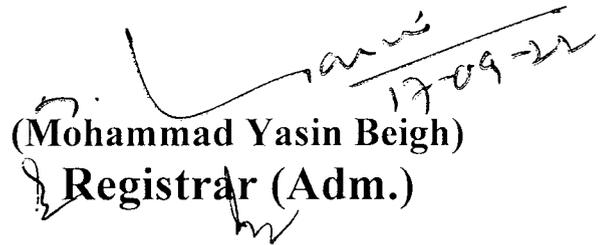
No: 1238 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Asmat Jan**  
**D/O Muzaffar Ahmad Dhobi**  
**R/O Sadar Bazar Mattan, Tehsil Mattan, District Anantnag**

vide Notification No. 564 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

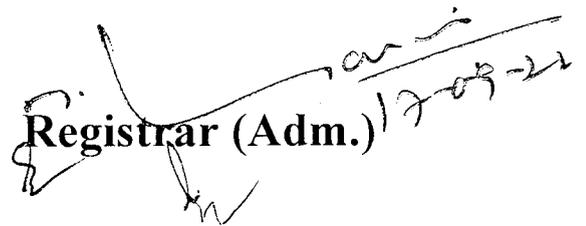
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31081-86 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asmat Jan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

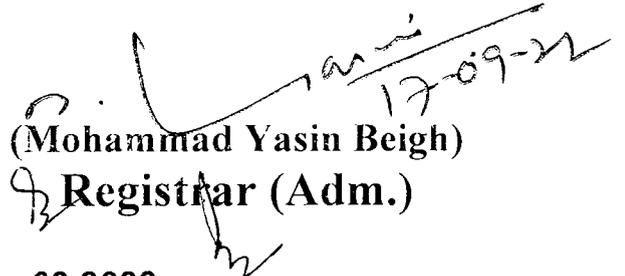
No: 1239 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Subaya Mushtaq**  
**D/O Mushtaq Ahmad Mir**  
**R/O New Colony, Tehsil & District Pulwama**

vide Notification No. 769 of 2020/RG/LP Dated 30.12.2020 has been declared as Absolute/Final.

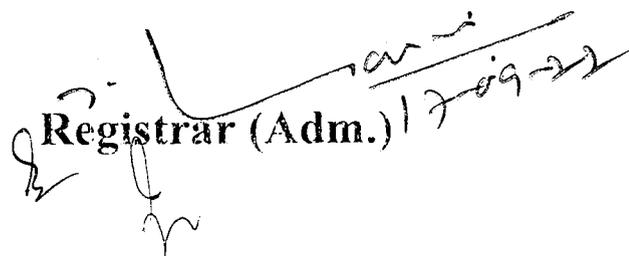
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31087-93 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Subaya Mushtaq, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

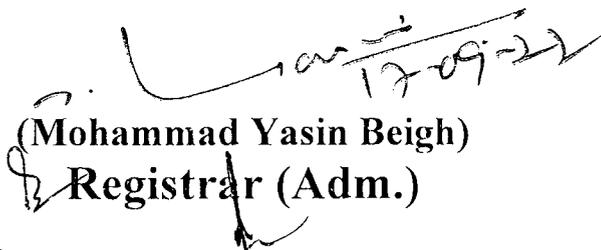
No: 1240 ab 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pious Mudgil**  
**D/O Satish Kumar Sharma**  
**R/O Ward No.3, Phinter, Tehsil Billawar, District Kathua**  
**A/P H.No. P 2/65, Satwari Cantt, Jammu**

vide Notification No.629 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

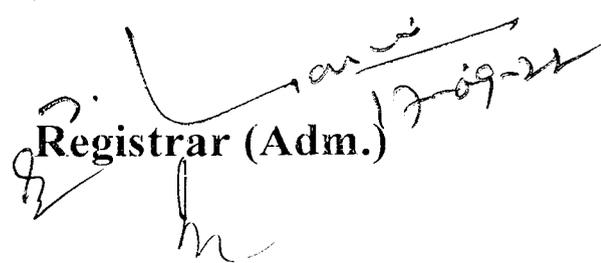
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31094-31160 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pious Mudgil, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

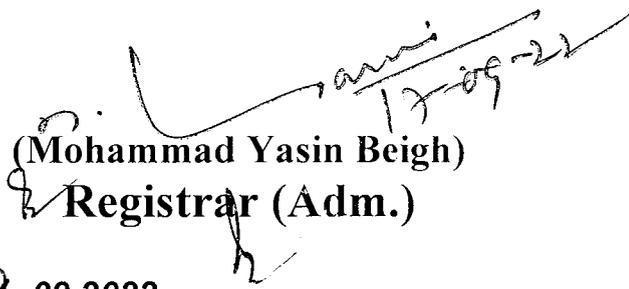
No: 1241 ab 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Manzoor Ahmad Ganaie**  
**S/O Bashir Ahmad Ganaie**  
**R/O Kujar, Chanapora, Tehsil & District Ganderbal.**

vide Notification No. 94 of 2020/RG/LP Dated 22.10.2020 has been declared as Absolute/Final.

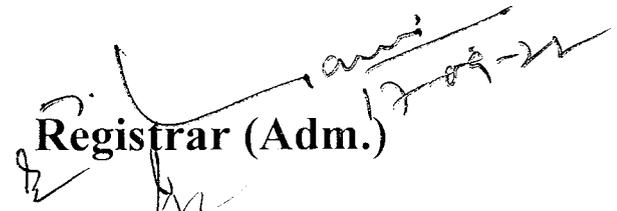
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31101-06 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manzoor Ahmad Ganaie**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

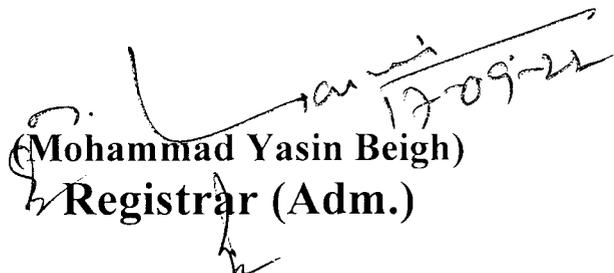
No: 1242 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishfaq Ahmad Shah**  
**S/O Mohammad Ashraf Shah**  
**R/O Hakura Badasgam, Tehsil Dooru, District Anantnag**

vide Notification No. 586 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

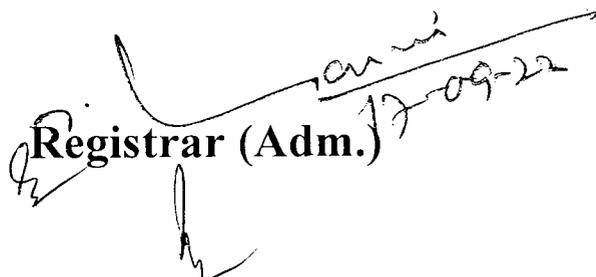
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31107-11 - RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Shah, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1243 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Monisa Ashraf**  
**D/O Mohd Ashraf Dar**  
**R/O Seefan Khanabal, District Anantnag**

vide Notification No.1042 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*19-09-22*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31108-14 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monisa Ashraf**, Advocate  
.....for information and necessary action.

*19-09-22*  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

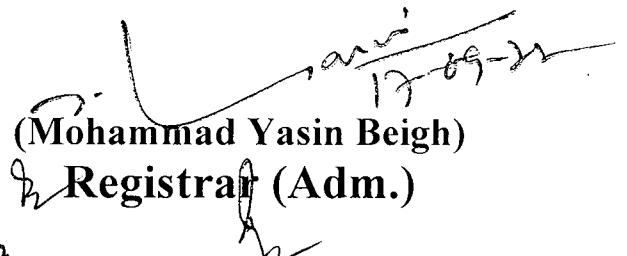
No: 1244 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sadiya Sidiq**  
**D/O Mohd Sidiq Lone**  
**R/O Mirza Kamil Sahib Hawal Srinagar, Tehsil & District Srinagar**

vide Notification No.660 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

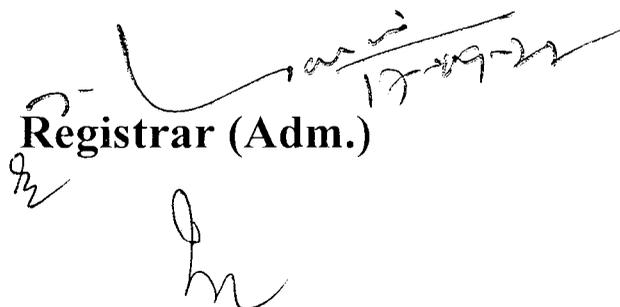
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3115-21 /RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadiya Sidiq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1245 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Syed Arojel Arish**  
**D/O Peerzada Mohamad Ayoub**  
**R/O Rajpora Pulwama, Bapora, Tehsil & District Pulwama**

vide Notification No. 659 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31122-28 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Arojel Arish, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1246 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Kashish Mahajan**  
**D/O Sudershan Kumar Gupta**  
**R/O Nagarota, Gujroo, Tehsil Ramkot, District Kathua**  
**A/P H.No.7, Shiva Enclave, Sec-2,**  
**Pamposh Colony, Janipur, Jammu**

vide Notification No.1615 of 2020/RG/LP Dated 11.03.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31129-36 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kashish Mahajan**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.) 17.09.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

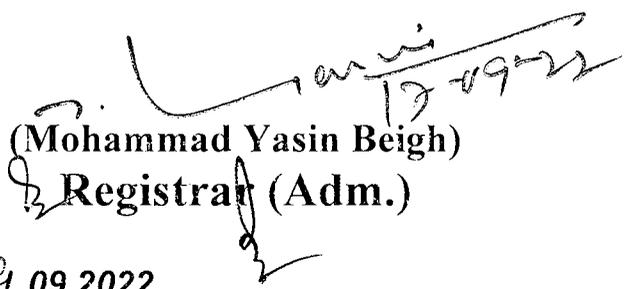
No: 1247 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shaista Pandit**  
**D/O Noor Mohd Pandit**  
**R/O Kanipora Kralapora Soliyah Colony, Tehsil B. K. Pora, District Budgam**

vide Notification No. 716 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

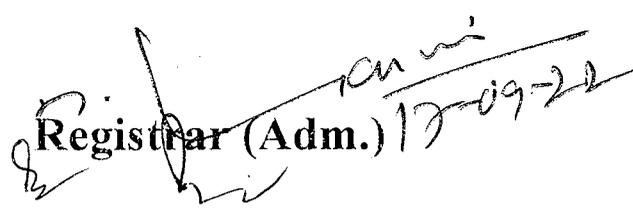
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31137-43 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Pandit, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1248 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arif Hussain Bhat**  
**S/O Nazir Ahmad Bhat**  
**R/O Hakura Badsgam, Tehsil Dooru, District Anantnag**

vide Notification No. 68 of 2020/RG/LP Dated 22.10.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31144-51 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Hussain Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1249 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Sala Ud Din**  
S/O Mohd younis  
R/O Village Khanetar, Tehsil Haveli, District Poonch  
A/P Nowabad, Sunjwan, Jammu

vide Notification No.990 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31152-59 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Sala Ud Din, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

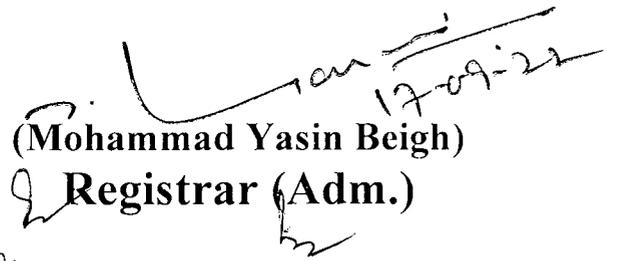
No: 1250 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Kaffait**  
**S/O Walait Hussain**  
**R/O Dara Dullian, Mohalla Qazian, Tehsil Haveli, District Poonch**

vide Notification No. 751 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

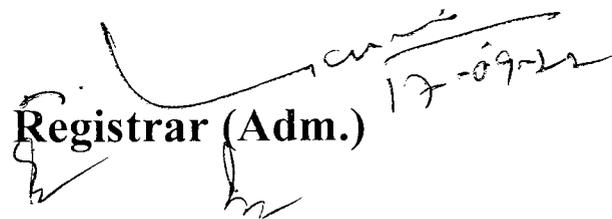
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31160-67 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Kaffait**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1251 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sufoora Mehraj**  
**D/O Mehraj Ahmad Malik**  
**R/O Gulshan Bagh Near Fruit Mandi, Tehsil Sopore, District Baramulla**

vide Notification No. 657 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31160-75 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sufoora Mehraj**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1252 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Basit Zubair**  
**S/O Javid Ahmad Wani**  
**R/O Khar-pora Srandoo, Tehsil & District Kulgam**

vide Notification No.692 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31176-03 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basit Zubair, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

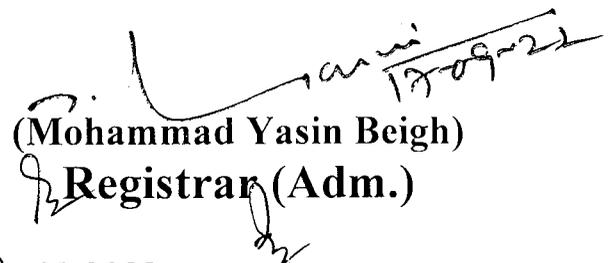
No: 1253 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Momin Yaseen Shah**  
**S/O Mohmad Yaseen Shah**  
**R/O Kachan Ganderbal, Tehsil & District Ganderbal**

vide Notification No. 699 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

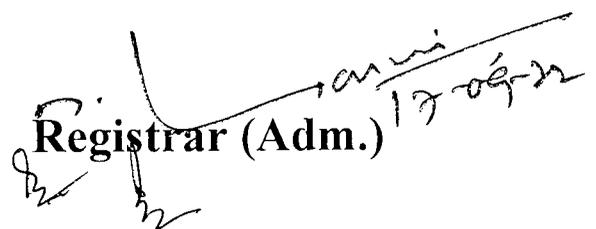
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31204-10 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Momin Yaseen Shah**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1254 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Gulzar Hanifa**  
**D/O Molvi Sheakh Gulam Mohammad**  
**R/O Mughal Masjid Hawal,**  
**Tehsil & District Srinagar**

vide Notification No. 579 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31211-16 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gulzar Hanifa**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

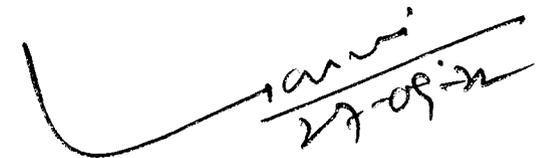
No: 1534 of 2022-IRG/LP Dated: 20-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Birjis Qadr**  
**D/O Naseer Ahmad**  
**R/O Beigh Pora, Bagh-e-Mehtab, Chanapora, District Srinagar**

vide Notification No. 398 of 2020/RG/LP Dated 08.12.2020 has been declared as Absolute/Final.

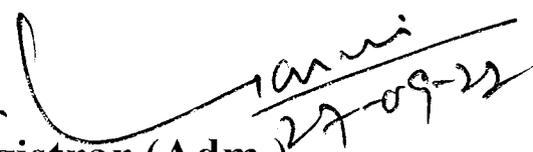
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34381-87- RG/LP Dated: 20-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Birjis Qadr, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 31255 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tajamul Islam**  
**S/O Ali Mohd Rather**  
**R/O Awaneera Zainapora, Astan Mohllah, District Shopian**

vide Notification No.717 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*17-09-2022*

No: 31217-23 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Islam, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*17-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1256 ab 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Depinder Kumar Panhotra**  
S/O Shivram  
R/O Rehal Dhamalian, Bishnah, Jammu

vide Notification No. 1014 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*17-09-22*

No: 31224-30 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Depinder Kumar Panhotra, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*17-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

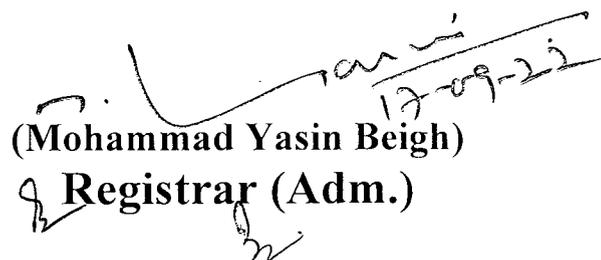
No: 1257 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aqib Rasool**  
**S/O Gh Rasool Malik**  
**R/O Dawlatpora, Kreeri, District Baramulla**

vide Notification No. 685 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

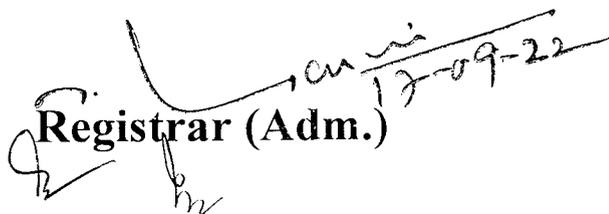
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31231-36 - RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Rasool, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

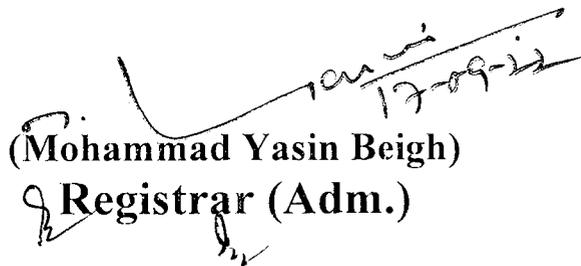
No: 1258 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arshad Ahmad**  
S/O Ali Mohd  
R/O Chambi Trar, Simbal, Koteranka, District Rajouri

vide Notification No.1238 of 2019/RG/LP Dated 01.01.2019 has been declared as Absolute/Final.

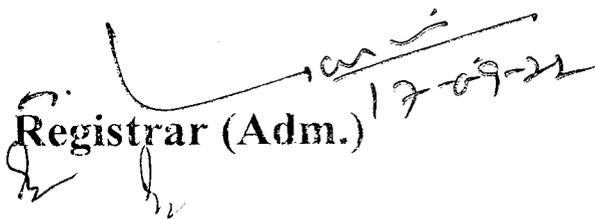
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31237-44 - RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshad Ahmad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1259 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Maqbool Ahmed**  
**S/O Mohd Sharief**  
**R/O Shiba Ward No.5, Sangla Surankote, District Poonch**

vide Notification No. 758 of 2020/RG/LP Dated 30.12.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31245-52 . RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maqbool Ahmed, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

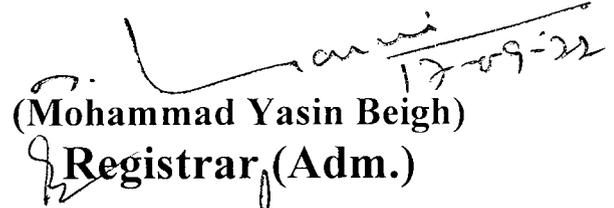
No: 1260 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Heena Rehman**  
**D/O Abdul Rehman**  
**R/O Rajdhani, Tehsil Manjakote District Rajouri**  
**A/P Ward No.4 Malyar Mohalla Rajouri**

vide Notification No. 469 of 2021/RG/LP Dated 29.03.2021 has been declared as Absolute/Final.

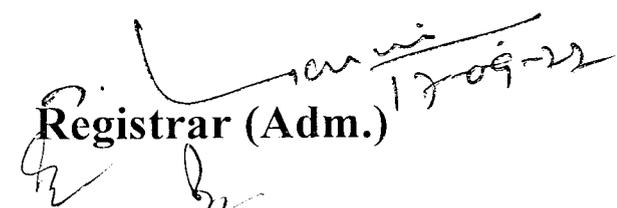
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31253-60 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Rehman, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1261 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pakeeza Maqbool**  
**D/O Mohammad Maqbool Mir**  
**R/O Yadipora Rafiabad, Mir Mohalla, Sopore Tehsil Watergam, District Baramulla**

vide Notification No.761 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
17-09-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 3/261-68 . RG/LP Dated: 19 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pakeeza Maqbool, Advocate**  
.....for information and necessary action.

*M. Yasin*  
17-09-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1262 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pawandeep Kour**  
**D/O Didar Singh**  
**R/O H.No.305, Sec-6, Lane -14C, Nanak Nagar, Tehsil Bahu, District Jammu**

vide Notification No.502 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
17-09-22  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 31269-66 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pawandeep Kour, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
17-09-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1263 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naresh Kumar**  
**S/O Dev Raj**  
**R/O Village Paryal, Tehsil Marh, District Jammu**

vide Notification No.497 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

**By Order**

*Yasin*  
17-09-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31269-76 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naresh Kumar**, Advocate  
.....for information and necessary action.

*Yasin*  
17-09-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1264 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amar Kumar**  
S/O Jia Lal  
R/O Ward No.3, Maira, Tehsil Jourian, District Jammu

vide Notification No. 479 of 2021/RG/LP Dated 29.03.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31277-83 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amar Kumar**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1265 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shanum Gupta**  
S/O Sanjesh Gupta  
R/O H.No.147, Raghu-Nath Pora, Jammu

vide Notification No.1741 of 2019/RG/LP Dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

*Yasin*  
17-09-22  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31284-90 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shanum Gupta**, Advocate  
.....for information and necessary action.

*Yasin*  
17-09-22  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1266 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Tahir Bhat**  
**S/O Mohd Rafiq Bhat**  
**R/O Ward No.5, Batote, Bhat Mohalla, Tehsil Batote, District Ramban**

vide Notification No. 484 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31291-97 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Tahir Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

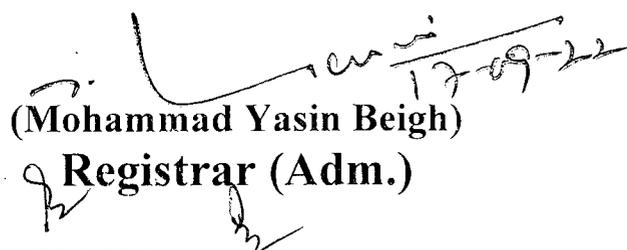
No: 1267 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Harshain Upadhyay**  
**S/O Naresh Chander Sharma**  
**R/O Havsath, Tehsil Ghagwal, District Samba**

vide Notification No.470 of 2021/RG/LP Dated 29.03.2021 has been declared as Absolute/Final.

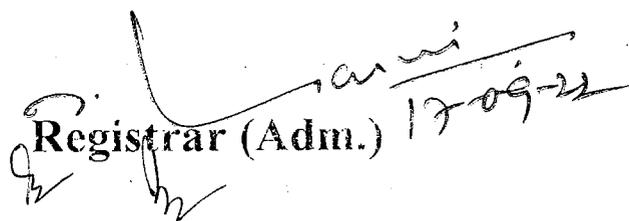
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 31306-08 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harshain Upadhyay**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)** 17.09.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

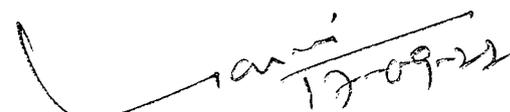
No: 1268 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sumeet Kumar**  
S/O Bal Krishan  
R/O Ambaran (Degha) Tehsil- Akhnoor, Jammu  
A/P Ward No.13, H.No.11, Adarsh Colony, Sungal Morh Akhnoor, Jammu

vide Notification No.517 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31314-21 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumeet Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1269 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms Sheeba Rafiq Wani**  
**D/O Mohd Rafiq Wani**  
**R/O Qamarabad, Qamarwari, Srinagar**

vide Notification No. 765 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*17-09-22*

No: 31338-45 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Sheeba Rafiq Wani, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*17-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1270 of Govt /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Tasleema Rasool**  
**D/O Ghulam Rasool Bhat**  
**R/O Nadir Gund Peer Bagh,**  
**Chanapora, Srinagar**

vide Notification No.1197 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
17-09-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31346-53 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tasleema Rasool, Advocate**  
.....for information and necessary action.

*(Signature)*  
17-09-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

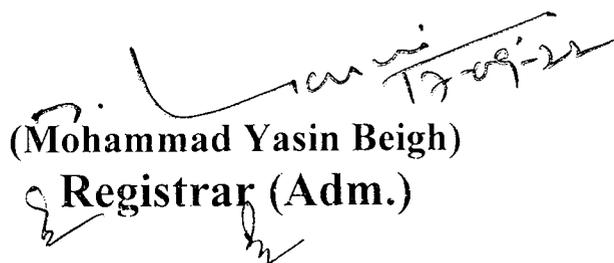
No: 1271 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Asif Mustafa**  
**S/O Ghulam Mustafa**  
**R/O Chanthan Gulabpora, Tehsil Lar, District Ganderbal**

vide Notification No.734 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

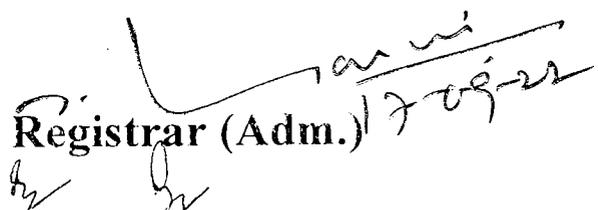
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31354-61 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Mustafa, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17.09.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

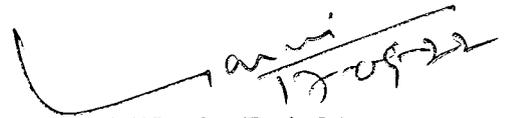
No: 1272 of 2022 /RG/LP Dated: 19 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ummar Ayoub Qazi**  
**S/O Mohd Ayoub Qazi**  
**R/O Ward No.5, Mohalla Gazian, Dara Dullian, Tehsil Haveli, District Poonch**

vide Notification No.1291 of 2019/RG/LP Dated 02.01.2019 has been declared as Absolute/Final.

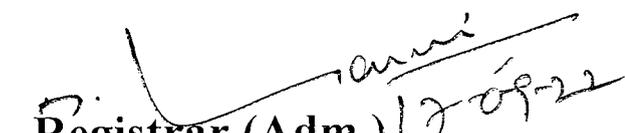
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31362-68 RG/LP Dated: 19 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ummar Ayoub Qazi, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1273 of Jorr /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishfaq Bashir Dar**  
**S/O Bashir Ahmad Dar**  
**R/O Lalpora Lolab, Dar Mohalla, Tehsil Lolab, District Kupwara**

vide Notification No. 589 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

**By Order**

*Yasin*  
*17-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31369-75 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Bashir Dar**, Advocate  
.....for information and necessary action.

*Yasin*  
*17-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

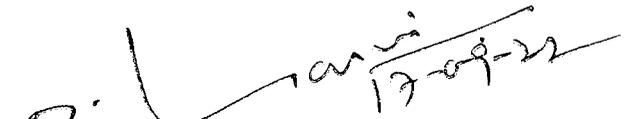
No: 1274 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Insha Wali Dar**  
**D/O Wali Mohammad Dar**  
**R/O Sadak Ingalath Mandi, Anantnag-192101**

vide Notification No.1204 of 2018/RG/LP Dated 17.11.2018 has been declared as Absolute/Final.

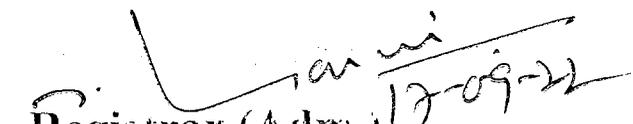
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31376-83 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Wali Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

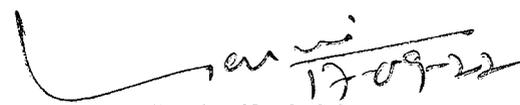
No: 1275 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mariya Rasool**  
**D/O Ghulam Rasool Mir**  
**R/O Old Nishat, Shah Mohalla, Tehsil Nishat, District Srinagar**

vide Notification No.461 of 2020/RG/LP Dated 10.12.2020 has been declared as Absolute/Final.

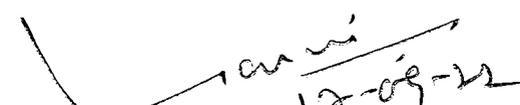
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31385-92 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mariya Rasool, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 17-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

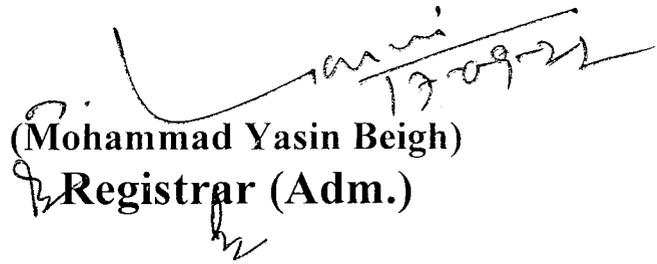
No: 1276 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Suwaiba**  
**D/O Mohammad Amin Malik**  
**R/O Umer Colony B, Lane No.5, H.NO.581, Lal Bazar, Srinagar**

vide Notification No.536 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

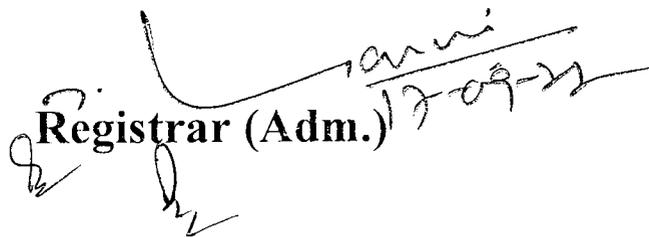
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31393-400 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suwaiba, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1277 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Shafait Choudhary**  
**S/O Altaf Hussain**  
**R/O Village Badhoon, Tehsil & District Rajouri**

vide Notification No. 1 of 2018/RG/LP Dated 05.04.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31401-08 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Shafait Choudhary**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1278 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shahid Rashid Bhat**  
**S/O Abdul Rashid Bhat**  
**R/O Aishmuqam, Mir Mohalla, Pahalgam, Anantnag**

vide Notification No.945 of 2019/RG/LP Dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*17-09-22*

No: 31437-43 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Rashid Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*17-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

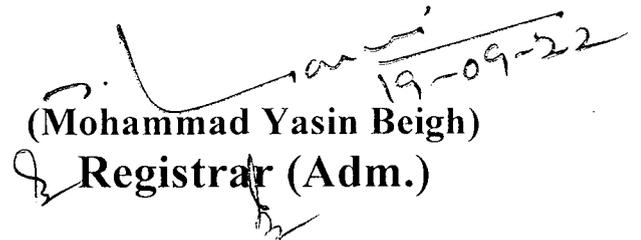
No: 1279 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zakir Ahmad Parray**  
**S/O Gulzar Ahmad Parray**  
**R/O Sempora Derapora Yaripora Kulgam**

vide Notification No. 443 of 2020/RG/LP Dated 09.12.2020 has been declared as Absolute/Final.

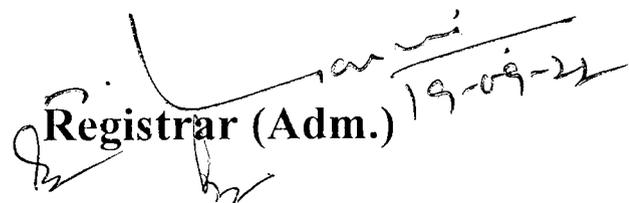
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31444-50- RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zakir Ahmad Parray, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1280 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tahir Abdullah Bhat**  
**S/O Mohammad Abdullah Bhat**  
**R/O Dharnumbal, Krankshivan Takiabal Sopore, Baramulla**

vide Notification No.889 of 2018/RG/LP Dated 17.10.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 31451-56 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Abdullah Bhat**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1288 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ziya Ul Nisa**  
**D/O Mohammad Ramzan Wani**  
**R/O Bagati Kani Pora, Sheikh Dawood Colony, Budgam**

vide Notification No. 1702 of 2019/RG/LP Dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*19-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31556-62 RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ziya Ul Nisa, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*19-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

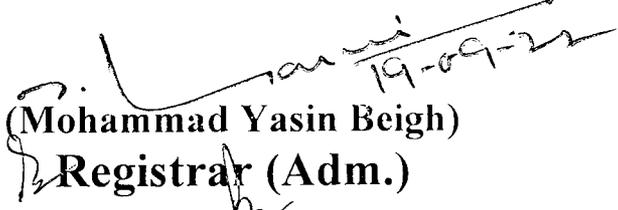
No: 128926/2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sadahat Ali Khan**  
**S/O Sadarit Ali Khan**  
**R/O Kalaban, Tehsil Mendhar, District Poonch**

vide Notification No.769 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

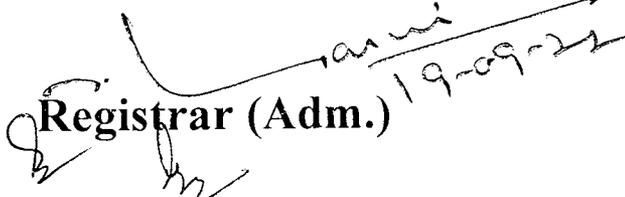
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31563-70 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadahat Ali Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1290 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shivantika Gupta**  
**D/O Sanjay Gupta**  
**R/O Bhimber, Bakshi Nagar, Jammu**  
**A/P House No.16, Ward No.41, Friends Colony, Opp. BSF Head Quarter, Paloura, Jammu**

vide Notification No.1696 of 2020/RG/LP Dated 16.03.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31571-76 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivantika Gupta, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1291 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shallu Devi**  
**D/O Ram Paul**  
**R/O Village Goshan, Tehsil Mandrian, District Jammu**  
**A/P H.No.35, Sector-2, EWS Colony Lower Roop Nagar, Jammu**

vide Notification No.1704 of 2020/RG/LP Dated 16.03.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 31577-83 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shallu Devi**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

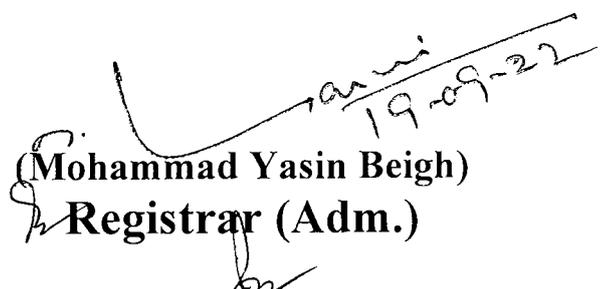
No: 1252 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Asim Shaizad**  
**S/O Mohd Maqbool**  
**R/O Farwala P/O Palam, Tehsil & District Rajouri**  
**A/P Gujjar Nagar, Jammu**

vide Notification No.1763 of 2020/RG/LP Dated 06.05.2020 has been declared as Absolute/Final.

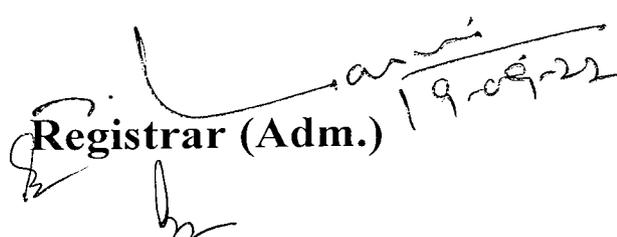
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31584-90 RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asim Shaizad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

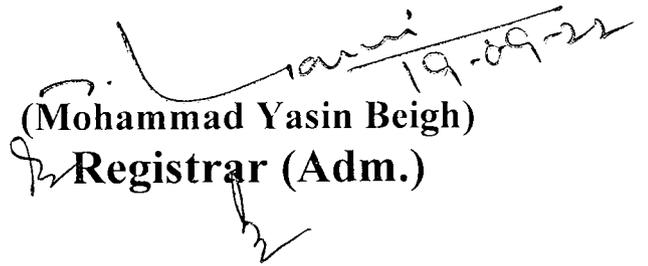
No: 1293 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ashish Kumar**  
S/O Krishan Saroop Dhar  
R/O Bhata, Cherji, Tehsil & District Kishtwar  
A/P Trilokpur, Baskar Vihar, Jammu

vide Notification No.745 of 2020/RG/LP Dated 30.12.2020 has been declared as Absolute/Final.

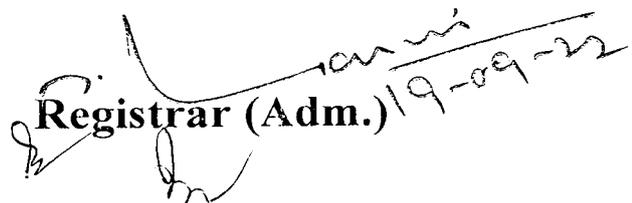
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31591-96 RG/LP Dated: 20 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Kumar**, Advocate  
.....for information and necessary action

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

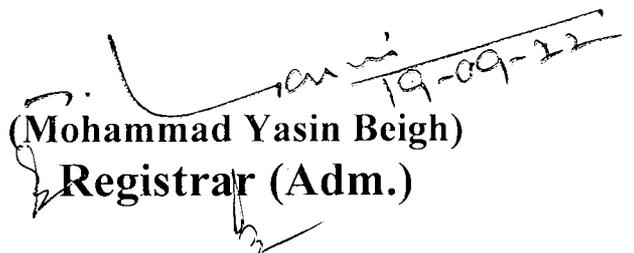
No: 12914 ab 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Yahya Ibrahim**  
**S/O Mohd Ibrahim Magray**  
**R/O Trahpoo Achabal, District Anantnag**

vide Notification No.1162 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

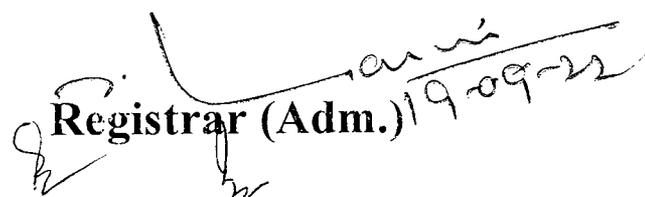
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31597-603 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yahya Ibrahim, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1295-1/2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Bisham Pandhyal**  
**S/O Daleep Singh**  
**R/O Vill. Dalhori, Tehsil & District Rajouri**

vide Notification No.1112 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31604-10 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bisham Pandhyal, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

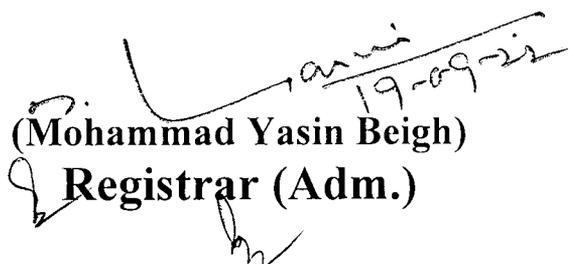
No: 129/ab/2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Millan Parihar**  
S/O Mangat Ram Parihar  
R/O Chicha, Tehsil Dachhan, District Kishtwar  
A/P H.No.128, Lane No.5, Anand Nagar, Bohri, Jammu

vide Notification No.1621 of 2020/RG/LP Dated 12.03.2020 has been declared as Absolute/Final.

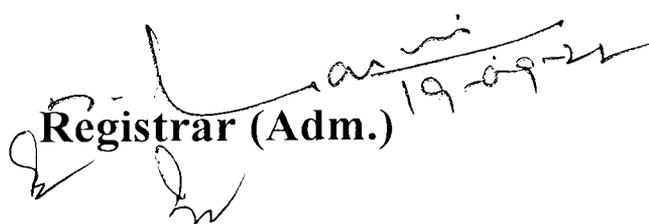
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 31612-18 RG/LP Dated: 20 09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Millan Parihar**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1257 ab 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Om Singh**  
S/O Munshi Ram Bandral  
R/O Kote Sanasar, Tehsil Batote, District Ramban  
A/P 260/E, Uttam Nagar, By-Pass Kunjwani, Jammu

vide Notification No. 1644 of 2020/RG/LP Dated 12.03.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 31612-18 - RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Om Singh**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1-187/2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Prabhakar**  
S/O Faquir Chand  
R/O Village Jandrore, Mohalla Chigli Garh, Tehsil Ram Nagar, District Udhampur

vide Notification No.1087 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31619-25 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Prabhakar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1259 of 2022/RG/LP Dated: 2009.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sachin Singh**  
**S/O Jalam Singh**  
**R/O Village Kundra, Tehsil & District Reasi**

vide Notification No.1205 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*Mohammad Yasin Beigh*  
**Registrar (Adm.)**

No: 31626-32 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Singh**, Advocate  
.....for information and necessary action.

*Mohammad Yasin Beigh*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1309 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tabassum Sajad Paray**  
**S/O Sajad Ahmed Paray**  
**R/O Village Arai, Tehsil Mandi, District Poonch**  
**A/P Mohalla Shankar Nagar, Ward No.11, H.No.240, Poonch**

vide Notification No. 1194 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31633-40 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabassum Sajad Paray, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1321 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Danish Singh Bedi**  
**S/O Satvinder Paul Singh Bedi**  
**R/O E-6, Nidheesh Apartments, Trikuta Nagar, Jammu**

vide Notification No.992 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 31641-47 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Singh Bedi, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

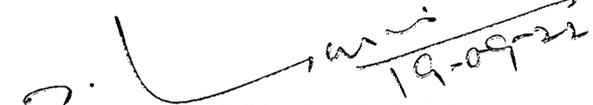
No: 1302 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Jattan Singh Gill**  
**S/O Rattan Singh Gill**  
**R/O Plot 9, 2<sup>nd</sup> Extension, Karan Nagar, Jammu**

vide Notification No.982 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

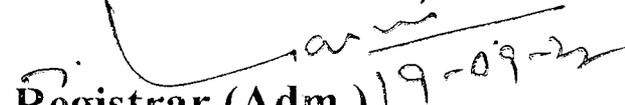
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31648-54 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jattan Singh Gill**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1303 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mehtab Gulzar**  
**S/O Gulzar Hussain**  
**R/O Sagrawet (Ward No.2), Dara Darhal, Rajouri**  
**A/P Mominabad, Bathindi, Lane No.6, House No.21, Jammu**

vide Notification No.1031 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31655-61 /RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehtab Gulzar**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1304 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Monika Thakur**  
**D/O Ramesh Chander Thakur**  
**R/O Vill. Pora Balla, Post Office Kilhotran Tehsil Gandoh, District Doda**  
**A/P Sector-2, House No.184, Roop Nagar, Jammu**

vide Notification No.1034 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31662-68 /RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Thakur, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
**Registrar (Adm.)** 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1305 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Neetu Kumari**  
**D/O Garu Ram**  
**R/O Netar Kothain Barnai, Tehsil and District Jammu**

vide Notification No.1045 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31669-76 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neetu Kumari**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** *19.09.22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

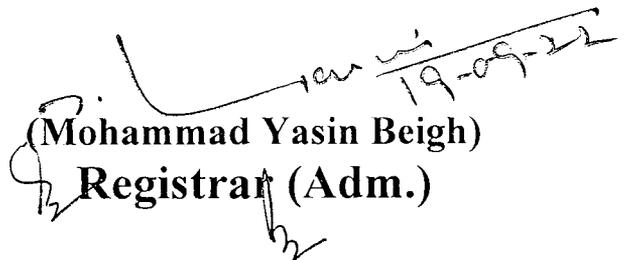
No: 1306 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Neha Saini**  
**D/O Omkar Singh**  
**R/O Village Sarora P/O Akalpur, Tehsil Marh, District Jammu**

vide Notification No.1048 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

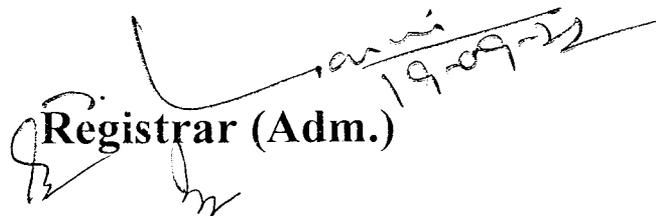
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 31677-83 RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Saini**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

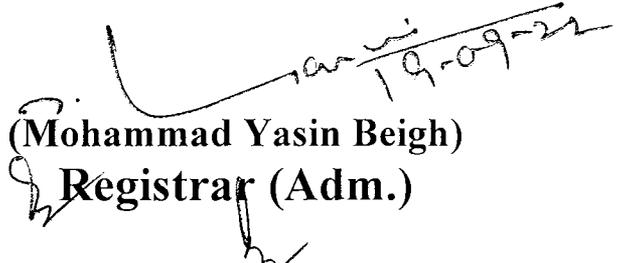
No: 1307 of 2022 /RG/LP Dated: 2009.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sheetal Razdan**  
**D/O Kuldeep Krishan Razdan**  
**R/O H.No.842, Subash Nagar, Jammu**

vide Notification No.874 of 2019/RG/LP Dated 18.10.2019 has been declared as Absolute/Final.

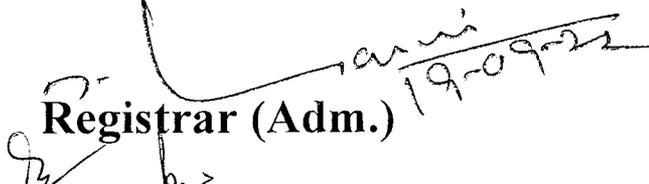
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31684-90 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal Razdan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

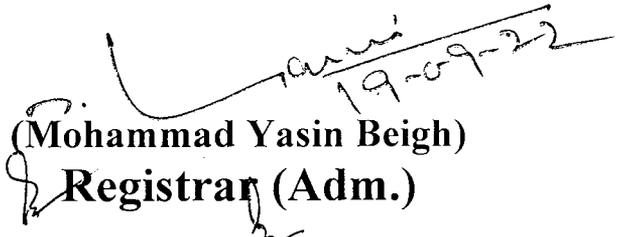
No: 1308 ab 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arsh Vardhak Katoch**  
S/O Rakesh Singh  
R/O H.No.28, Sec-B-1, Lane No.1, Laxmi Puram, Chinore, Bantalab, Jammu

vide Notification No.908 of 2019/RG/LP Dated 22.11.2019 has been declared as Absolute/Final.

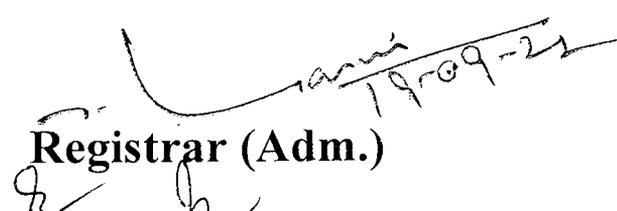
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31699-706 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arsh Vardhak Katoch, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1309 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Anchal Sagoch**  
**D/O Yash Paul**  
**R/O Near Govt. Hr. Sec. School, Paloura, Jammu**

vide Notification No.1006 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31707-13 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anchal Sagoch, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1316 ab 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amir Shazad**  
**S/O Mohd Sajad**  
**R/O Sakhi Maddan, Tesil Mendhar, District Poonch**

vide Notification No.997 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*Yasin*  
*19-09-22*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31714-20 RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Shazad**, Advocate  
.....for information and necessary action.

*Yasin*  
*19-09-22*  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

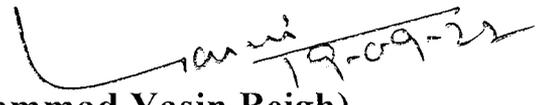
No: 1311 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Neelofar Rafiq**  
**D/O Rafiq Ahmad Reshi**  
**R/O Khushipora HMT, Shalteng Srinagar**

vide Notification No.860 of 2018/RG/LP Dated 17.10.2018 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31721-27 /RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neelofar Rafiq**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

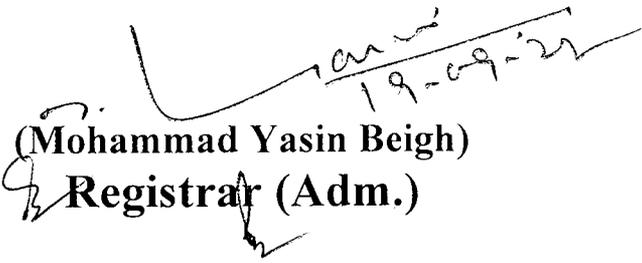
No: 1315 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shaheela Khurshid**  
**D/O Khurshid Ahmad Bhat**  
**R/O Zakura, North, Srinagar**

vide Notification No.810 of 2019/RG/LP Dated 20.09.2019 has been declared as Absolute/Final.

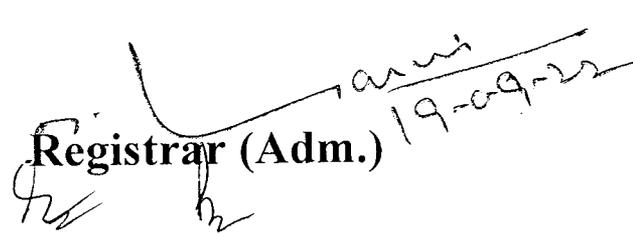
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31754-60 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaheela Khurshid**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

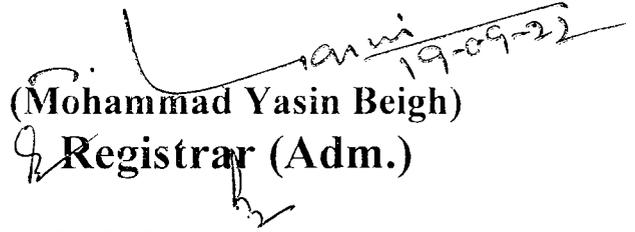
No: 1312 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pooja Sharma**  
**D/O Ram Saroop Sharma**  
**R/O V.P.O Kangrail (Dehryan), Tehsil Bhalwal & District Jammu**

vide Notification No.1071 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

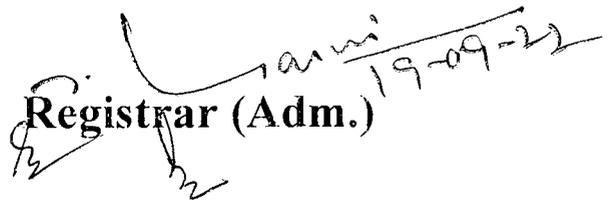
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31728-36 RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1313 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Pandit Sarmad Ayooob**  
**S/O Mohd Ayooob Pandit**  
**R/OLajoorah, Tehsil & District Pulwama**

vide Notification No.113 of 2020/RG/LP Dated 22.10.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31737-43 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pandit Sarmad Ayooob, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

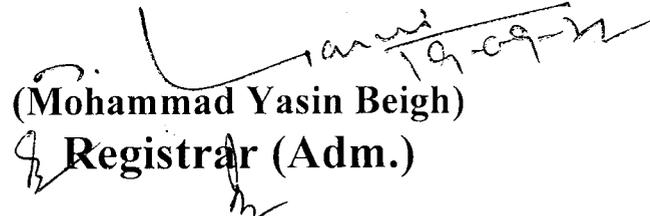
No: 1314 ab 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sunidhi Bala**  
**D/O Bahadur Singh**  
**R/O Ward No.4, near Govt. Girls Hr. Sec. School Kalsian, Tehsil Nowshera,**  
**District Rajouri**

vide Notification No.1216 of 2020 RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

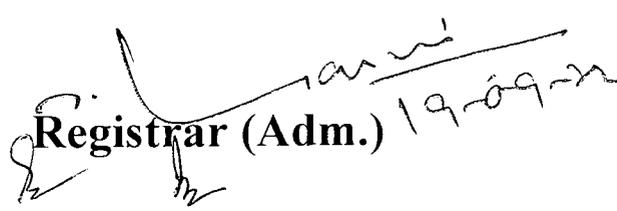
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31745-51 RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunidhi Bala**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

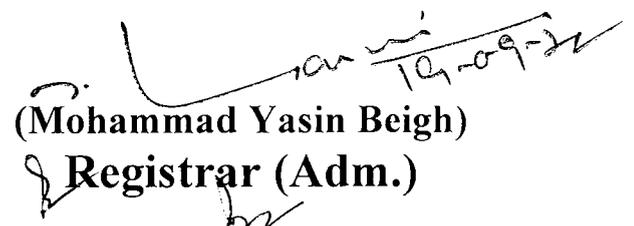
No: 1316 of 2022. /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ranjna Bhan**  
**D/O Moti Lal Bhan**  
**R/O H.No.288, Rehari Colony, Hari Singh Nagar, Jammu**

vide Notification No.463 of 2021/RG/LP Dated 26.03.2021 has been declared as Absolute/Final.

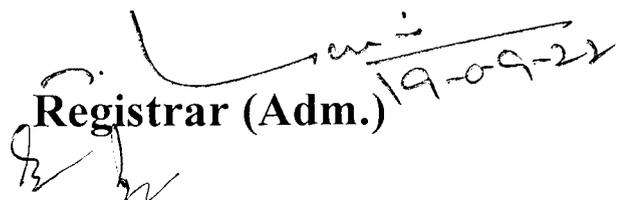
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31761-66 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ranjna Bhan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

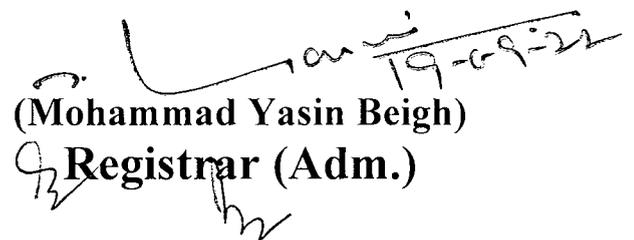
No: 1317 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nazakat Nazir**  
**S/O Nazir Ahmad Mir**  
**R/O Brath Kalan, Tehsil Sopore, District Baramulla**

vide Notification No. 104 of 2020/RG/LP Dated 22.10.2020 has been declared as Absolute/Final.

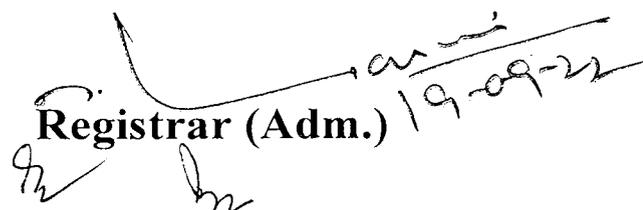
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31767-74 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nazakat Nazir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

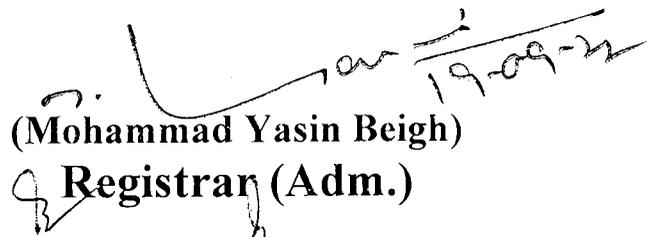
No: 1318 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aaqib Farooq**  
**S/O Farooq Ahmad Mir**  
**R/O Chek-E-Methan Bagh-E-Mehtab, Chanapora, Srinagar**

vide Notification No.805 of 2018/RG/LP Dated 15.10.2018 has been declared as Absolute/Final.

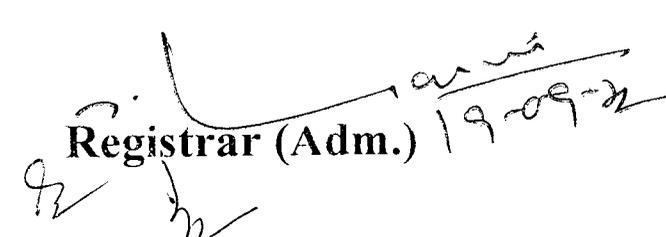
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31775-82 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Farooq**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

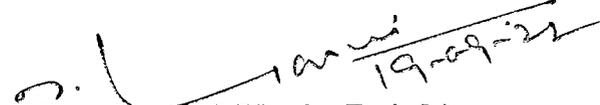
No: 1319 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sudershan Kumar**  
S/O Romesh Chander  
R/O Kambal Danga, Sagalta, Tehsil & District Udhampur

vide Notification No.1754 of 2018/RG/LP Dated 12.03.2018 has been declared as Absolute/Final.

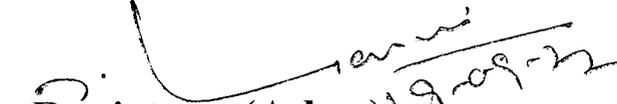
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31704 -91 /RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sudershan Kumar**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)** 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

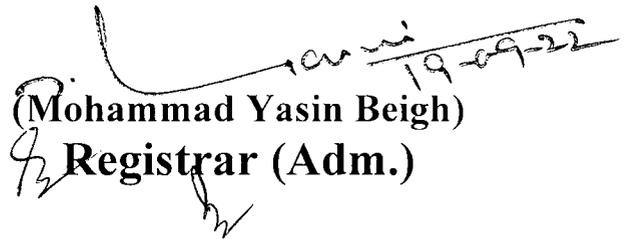
No: 1320 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Karman Johal**  
**S/O Kulwant Singh Johal**  
**R/O 132-A, Gurnam Niwas, Wazarat Road, District Jammu**

vide Notification No.1352 of 2017/RG/LP Dated 20.12.2017 has been declared as Absolute/Final.

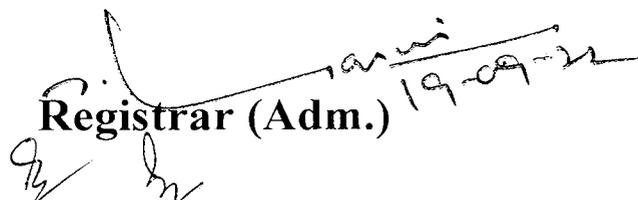
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31792-99 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karman Johal**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1321 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abhishek Jasrotia**  
**S/O Inder Singh Jasrotia**  
**R/O Village Sapran P.O Chandwan, Tehsil Hira Nagar, District Kathua**

vide Notification No.1095 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31000-07 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Jasrotia**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1322 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Syed Zeshan Haider Kazmi**  
S/O Syed Zaki Haider  
R/O Village Mangnar, Tehsil Haveli, District Poonch  
A/P-104A Bhawani Nagar, Janipur Street, Kheer Bhawani Mandir, Jammu

vide Notification No.532 of 2021/RG/LP Dated 31.03.2021 has been eclared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31000-15 RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Zeshan Haider Kazmi, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1323 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mithilesh Gour**  
S/O Jyoti Prashad  
R/O W.No 1 Billawar, District Kathua

vide Notification No.1284 of 2017/RG/LP Dated 07.12.2017 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 31817-24 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mithilesh Gour**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

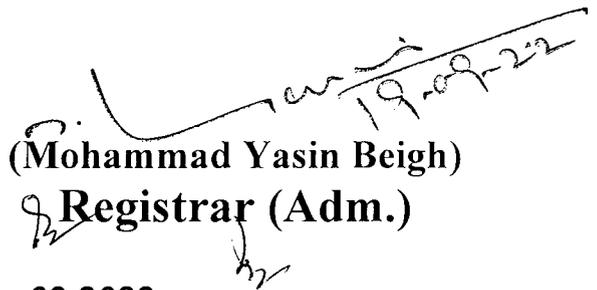
No: 1324 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Asmita Sharma**  
**D/O Neeraj Sharma**  
**R/O H.No.450, Anand Street, Ambphalla, Jammu**

vide Notification No. 1640 of 2019/RG/LP Dated 28.03.2019 has been declared as Absolute/Final.

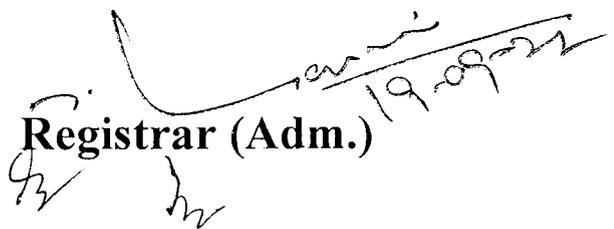
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 31825-32 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asmita Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1325 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Owais Qadir**  
**S/O Ghulam Qadir Bhat**  
**R/O Qaimoh, Mukdampora, District Kulgam**

vide Notification No.513 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)

**Registrar (Adm.)**

No: 31833-40 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Qadir**, Advocate  
.....for information and necessary action.

**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1326 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Syed Muneeb**  
**S/O Mohd Syed Shah**  
**R/O Khrewan, Lassipora, Shah Mohalla, Tehsil Qaimoh, District Kulgam**

vide Notification No.566 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 131841-48 RG/LP Dated: 19-09-22 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Muneeb**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1327 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sachin Raina**  
S/O Rajesh Kumar Raina  
R/O Village Bhatta, Palmar, District Kishtwar  
A/P- Qtr. No.16, Block-1, Govt. Housing Colony Sarwal, Opp. Family Market Sarwal, Jammu

vide Notification No. 497 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 131849-56 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Raina, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

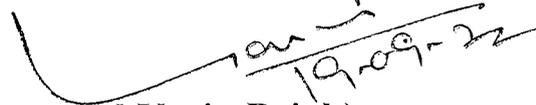
No: 1328 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Khatija Bano**  
D/O Ghulam Rasool  
R/O Samrah Chiktan, Kargil  
A/P H.No.35/2, EWS Colony, Lower Roop Nagar, Jammu

vide Notification No.1616 of 2020/RG/LP Dated 11.03.2020 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31857-63 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kargil**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Kargil**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khatija Bano, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

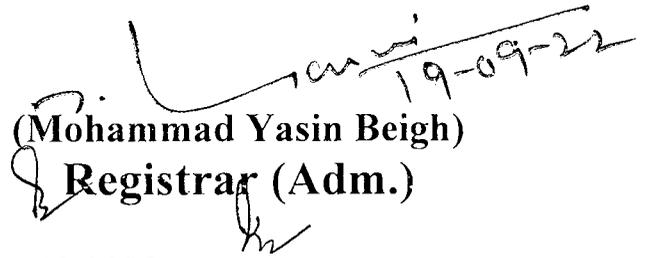
No: 1329 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Lovely**  
**S/O Dharmesh Kumar**  
**R/O Ward No.11, Nantachak, Tehsil & District Kathua**

vide Notification No.1719 of 2020/RG/LP Dated 17.03.2020 has been declared as Absolute/Final.

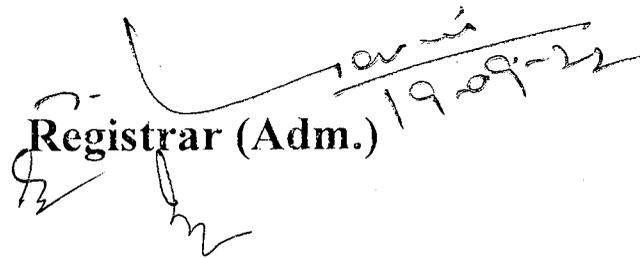
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31877-83 RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lovely, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

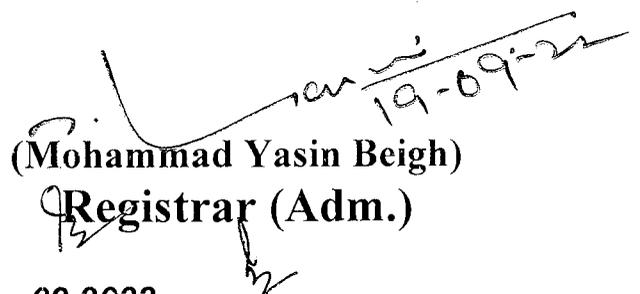
No: 1330 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ummer Yaseen Khan**  
S/O Mohammad Yaseen Khan  
R/O Aripal Tral, Khan Mohallla Pulwama

vide Notification No.720 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

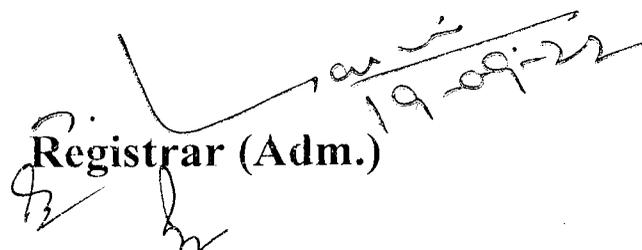
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31884-90 RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ummer Yaseen Khan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1331 ab 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rizwan Ali**  
**S/O Layqet Ali**  
**R/O Hamdanpur, Tehsil & District Doda**

vide Notification No.772 of 2020/RG/LP Dated 30.12.2020 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*19-09-22*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31891-96 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Ali, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*19-09-22*  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

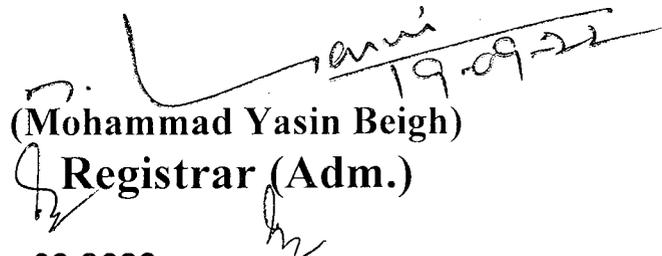
No: 1332 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sehrish Ahsan**  
**D/O Mohd Ahsan Janwari**  
**R/O Baghi Ibrahim, Badam Bagh, Sopore, District Baramulla**

vide Notification No.768 of 2020/RG/LP Dated 30.12.2020 has been declared as Absolute/Final.

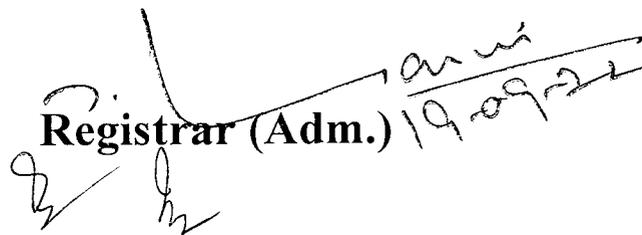
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31897-903 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehrish Ahsan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 19.09.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

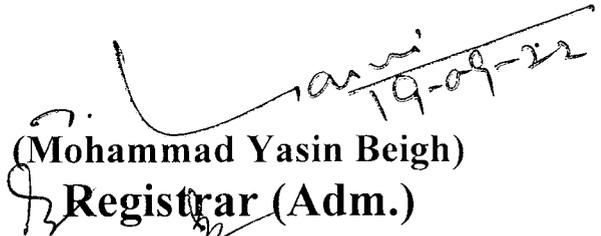
No: 1333 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Muddaser Imran**  
**S/O Mohd Saleem Mubashir**  
**R/O Dhanore Jarallah, Near Panchayat Ghar, District Rajouri**

vide Notification No.548 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

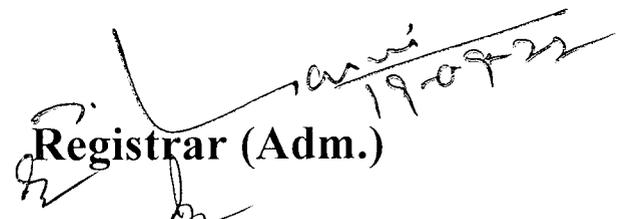
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31904-10 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Muddaser Imran**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

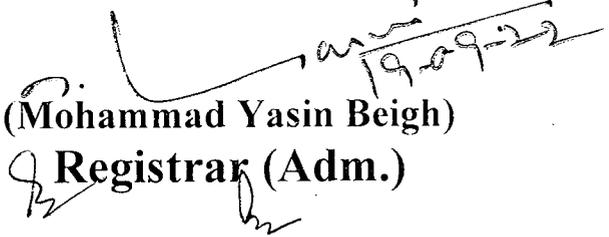
No: 1334 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sheharyar Iqbal Shawl**  
S/O Mohd Iqbal Shawl  
R/O W.No.1, Oppo.New DIET Complex, Kheora, Toheed Nagar, Rajouri

vide Notification No.786 of 2020/RG/LP Dated 30.12.2020 has been declared as Absolute/Final.

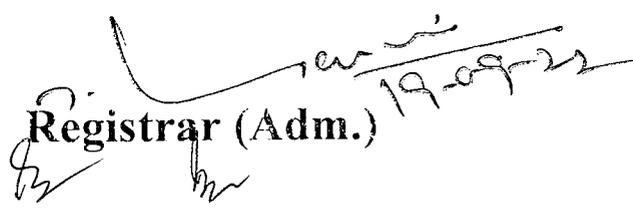
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31918-24 - RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheharyar Iqbal Shawl, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1335 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Varun Kumar**  
**S/O Vijay Kumar**  
**R/O 72, Chand Nagar (JMC-133), Tehsil & District Jammu**

vide Notification No.774 of 2020/RG/LP Dated 30.12.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 31925-30 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varun Kumar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

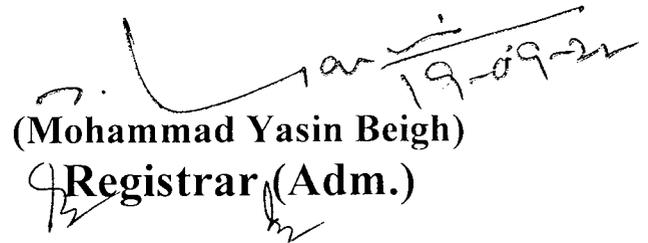
No: 1336 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shahrukh Khan**  
**S/O Zahid Khan**  
**R/O H.No.112, Mohalla Ustad, Tehsil & District Jammu**

vide Notification No.1211 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

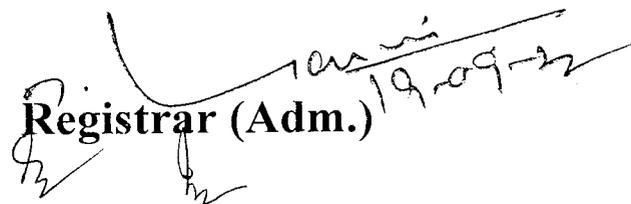
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31953-60 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahrukh Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1337 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Lateef Ahmad Ashiee**  
**S/O Mohd Ramzan Ashiee**  
**R/O Gulshan Abad Hyderpora, Tehsil & District Budgam**

vide Notification No.989 of 2020/RG/LP Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 31961-66 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lateef Ahmad Ashiee**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1338 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nargiss Maqbool**  
**D/O Mohd Maqbool Rather**  
**R/O Ahan Wakura, District Ganderbal**

vide Notification No.707 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

**By Order**

*ami*  
*19-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31967-73 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nargiss Maqbool, Advocate**  
.....for information and necessary action.

*ami*  
*19-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

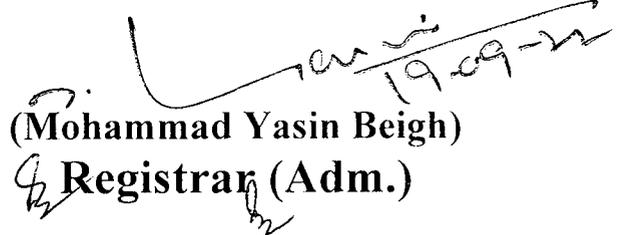
No: 1287 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nusrat Shafee**  
**D/O Mohammad Shafee Dar**  
**R/O Rambagh Payeen, Tehsil & District Srinagar**

vide Notification No.708 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

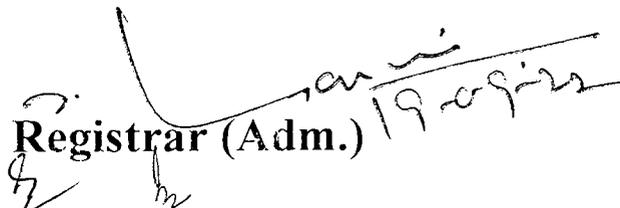
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31508-16 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Shafee, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 19.09.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1286 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Harmeet Singh**  
S/O Tirath Singh  
R/O Akali Kour Singh Nagar, Digiana, Jammu

vide Notification No.405 of 2020/RG/LP Dated 08.12.2020 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
19-09-22

No: 31499-507 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harmeet Singh, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)  
19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1285 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tawseef Ahmad Lone**  
S/O Ab Ahad Lone  
R/O Nagam, Sheikh Mohalla, Dalipora, Chadoora, Budgam

vide Notification No.494 of 2020/RG/LP Dated 10.12.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31490-90 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawseef Ahmad Lone**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1204 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Munish Sharma**  
**S/O Jawala Dass Sharma**  
**R/O Lakhanpur, Ward No.6, H.No.21, Tehsil & District Kathua**

vide Notification No.761 of 2020/RG/LP Dated 30.12.2020 has been declared as Absolute/Final.

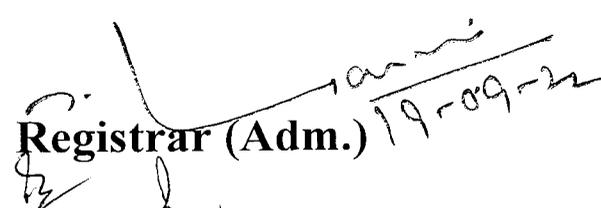
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 31482.09 /RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Munish Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)** 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1283 of 2021 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Varsha Sohil**  
**D/O Kirpal Singh Sohil**  
**R/O A/36, Lane No.1, Basant Nagar, Janipur, Jammu**

vide Notification No.1165 of 2020/RG/LP Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 31474-81 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Varsha Sohil, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1282 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Divya Sharma**  
**D/O Khem Raj Sharma**  
**R/O W.No.5, Hakkal, Shiv Mohalla, Jammu**

vide Notification No.1581 of 2020/RG/LP Dated 10.03.2020 has been declared as Absolute/Final.

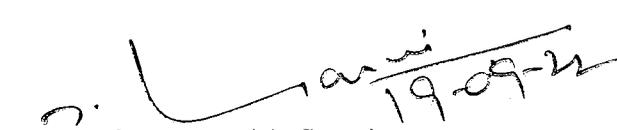
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31467-73 RG/LP Dated: 19.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

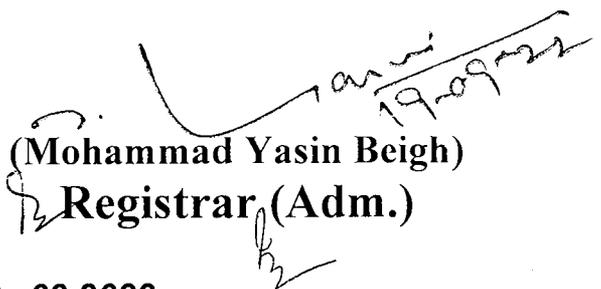
No: 1281 of 2022 /RG/LP Dated: 19.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ajay Bakshi**  
**S/O Kuldeep Bakshi**  
**R/O House No.466, Street No.17, Rajpura Mangotrian, Jammu**

vide Notification No.1569 of 2020/RG/LP Dated 10.03.2020 has been declared as Absolute/Final.

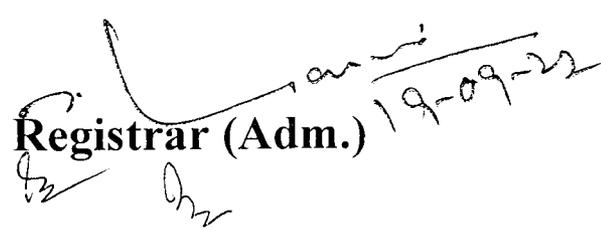
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 31460-66 RG/LP Dated: 19.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Bakshi, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

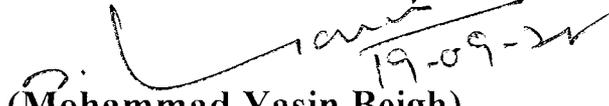
No: 1339 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Divya Rajput**  
**D/O Romesh Chand Anthal**  
**R/O Ghantwal, Tehsil Chenani, District Udhampur**  
**A/P Shiv Nagar, Ward No.11, H.No.62, Udhampur**

vide Notification No.1583 of 2020/RG/LP Dated 10.03.2020 has been declared as Absolute/Final.

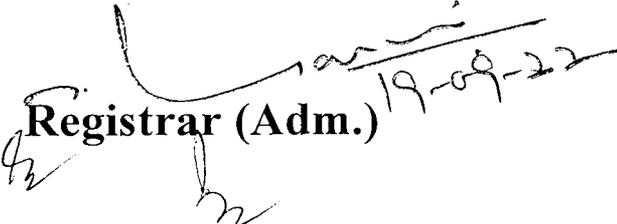
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32010-24 - RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Rajput, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

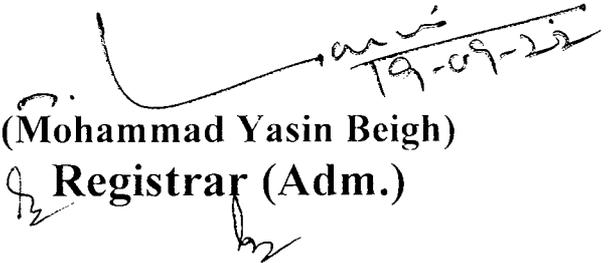
No: 1340 of 2022 RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Gurjyop Kaur Sudan**  
**D/O Ramnik Singh Sudan**  
**R/O H.No.147, Ward No.4, near SBI, Pandtian, Poonch**  
**A/P H.No.309, Bakshi Nagar near Gurdwara, Jammu**

vide Notification No.1589 of 2020/RG/LP Dated 10.03.2020 has been declared as Absolute/Final.

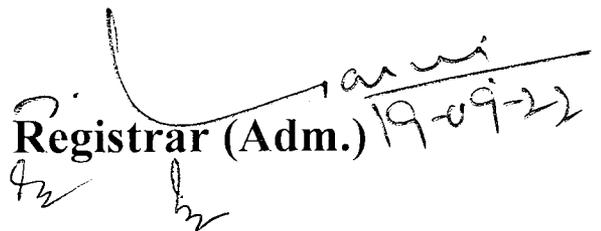
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32025-32 - RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gurjyop Kaur Sudan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

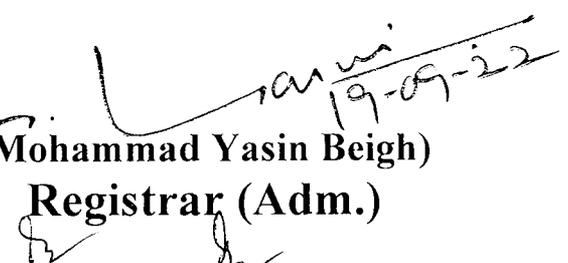
No: 1341 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Haroon Rashid**  
**S/O Mohd Rashid Gojar**  
**R/O Shiendra, Tehsil Haveli, District Poonch**  
**A/P Gujjar Abad, Upper Paloura, Jammu**

vide Notification No.1595 of 2020/RG/LP Dated 10.03.2020 has been declared as Absolute/Final.

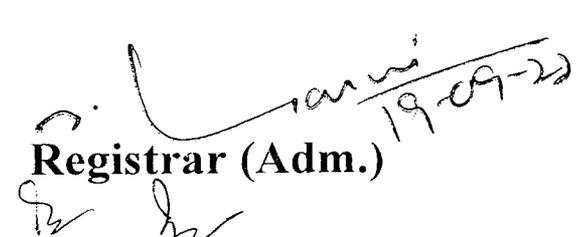
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 32033-40-RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Rashid**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1342 of 2022/RG/LP Dated: 20-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Iqra Aziz**

**D/O Ab. Aziz Mir**

**R/O Sanoor Kali Poroa, Near Model Village Gate Magam, District Budgam**

vide Notification No. 1041 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32041-40-RG/LP Dated: 20-09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Aziz, Advocate**  
.....for information and necessary action.

**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1343 of 2022 RG/LP Dated: 20-09-2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sahil Bharti**  
**S/O Joginder Pal Damathia**  
**R/O Vill. Mandlial, P.O Ramgarh, District Samba**

vide Notification No.570 Dated 02.08.2016 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32049-55-RG/LP Dated: 20-09-2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Bharti, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1344 of 2022/RG/LP Dated: 20-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Gazala Fayaz**  
**D/O Fayaz Ahmad Bhat**  
**R/O Sangrama Sopore, Tehsil Sopore, District Baramulla**

vide Notification No.578 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  


No: 32058-62-RG/LP Dated: 20-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazala Fayaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1345 of 2022 RG/LP Dated: 20-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Syed Shugufta Jeelani**  
**D/O Syed Gh. Mohi-Ud-Din**  
**R/O Suryasyar Chadoora Budgam (kmr) Village Pethyar Surasyar**  
**A/P Arigam Khansahab Town, Khansahab, District Budgam**

vide Notification No.572 of 2021/RG/LP Dated 01.04.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 32063 - 70 - RG/LP Dated: 20-09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Shugufta Jeelani, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1346 of 2022/RG/LP Dated: 20-09-2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Touseef Hamid**  
**S/O Ab Hamid Beigh**  
**R/O Dugpora, Tehsil Barbugh Imamsahib, District Shopian**

vide Notification No.537 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
*19-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32071-70-RG/LP Dated: 20-09-2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Touseef Hamid, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
*19-09-22*  
**Registrar (Adm.)**

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1347 of 2022/RG/LP Dated: 20-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sibqat Ul Qawquabull Sabah**  
**D/O Ab. Rahman Pandith**  
**R/O Jablipora, Bijbehara, District Anantnag**

vide Notification No.1126 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

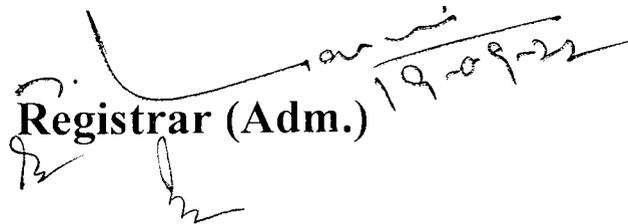
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32079-86 - RG/LP Dated: 20-09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sibqat Ul Qawquabull Sabah, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1348 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Syed Goussia Tabasum**  
**D/O Late Syed Rashid Ud Din**  
**R/O Village Watel Pora, Tehsil Khag, District Budgam**  
**A/P Main Market Near Jamia Masjid Sumbal Sonawari, Bandipora**

vide Notification No.529 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32087-93- RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Goussia Tabasum**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1349 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Hemayoon Azad**  
**S/O Mohammad Akber Lone**  
**R/O Hardu Dalwan Futlipora, Tehsil Charar-I-Sharief, District Budgam**

vide Notification No. 380 of 2020/RG/LP Dated 05.12.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 32094-101-RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hemayoon Azad, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1350 /2022/ RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Iyenain Tasaduq**  
**D/O Tasaduq Hussain**  
**R/O Buchwara Dalgate, Srinagar**

vide Notification No.1037 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
19-09-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32102-09- RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iyenain Tasaduq**, Advocate  
.....for information and necessary action.

*M. Yasin*  
19-09-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

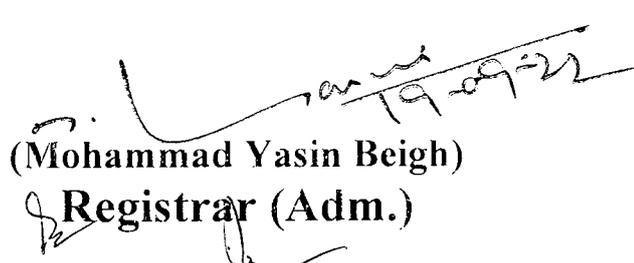
No: 1351 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Syed Fahir Andrabi**  
**D/O Syed Farooq Andrabi**  
**R/O Chadoora, District Budgam**  
**A/P Ibn Yousuf, Andrabis Avenue, Alamdar Road, Chadoora, District Budgam**

vide Notification No.1110 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

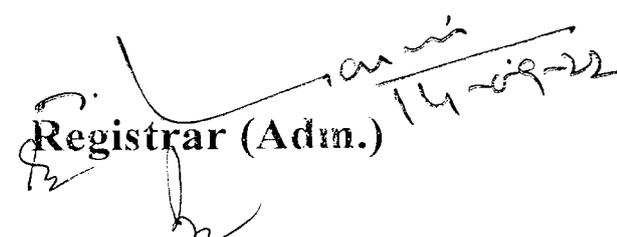
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32110-17-RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Fahir Andrabi**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1352 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Syed Rohollah**  
S/O Syed Mohammad  
R/O Umba, Sankoo, Fatima Colony, District Kargil

vide Notification No.1131 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

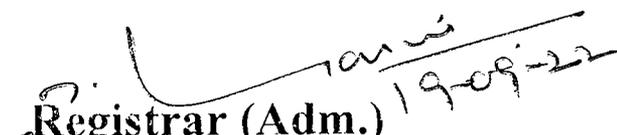
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32110-25-RG/LP Dated: 20-.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Rohollah**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

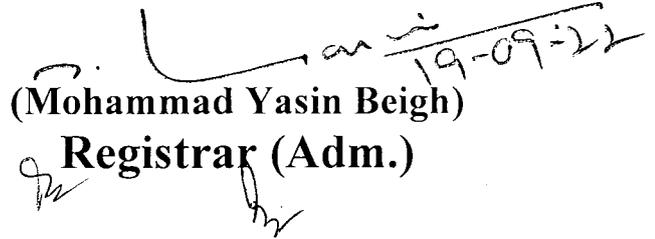
No: 1353 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tariq Ahmad Bhat**  
**S/O Bashir Ahmad Bhat**  
**R/O Nowbugh Chadoora, Mugdam Mohalla, District Budgam**

vide Notification No.719 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

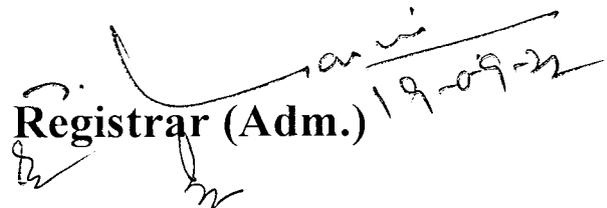
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 32126-33 - RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, budgam..
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)** 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

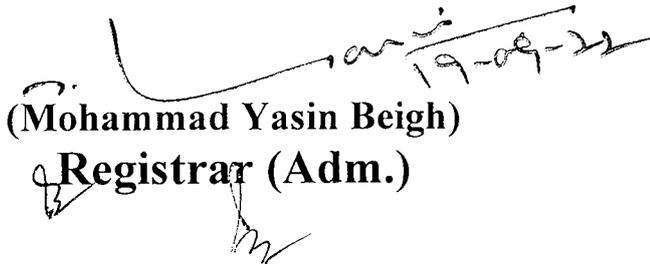
No: 1354 of 2022/RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pooja Jamwal**  
**D/O Late Sh. C.D. Singh Jamwal**  
**R/O H.No 1, Lane No.2, Laxmi Nagar, Muthi, District Jammu**

vide Notification No. 881 Dated 10.01.2014 has been declared as Absolute/Final.

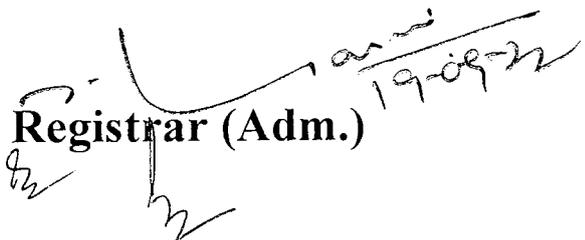
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 32134-41-RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Jamwal, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

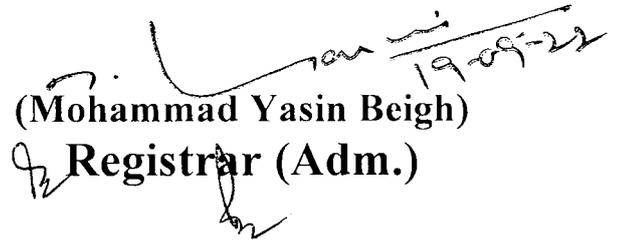
No: 1355 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Swikriti Mahajan**  
**D/O Gulshan Gupta**  
**R/O H.No.244F, Exchange Road, Jammu**

vide Notification No. 171 Dated 18.06.2019 has been declared as Absolute/Final.

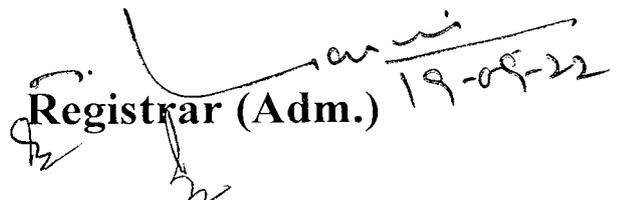
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32305-11 /RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swikriti Mahajan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1356 of 2022 RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ulfat Jan**  
**D/O Mohammad Yousuf Ganie**  
**R/O Locktipora, Hafizabad, Bijbehara, Anantnag**

vide Notification No.150 Dated 18.06.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32312-18 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Jan, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1357 of 2022 RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nisar Ahmad Dar**  
**S/O Gh Nabi Dar**  
**R/O Kuchmula, Tral, Bhagwadi Mohalla District Pulwama**

vide Notification No.933 Dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-2022*

No: 32319-25 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nisar Ahmad Dar**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

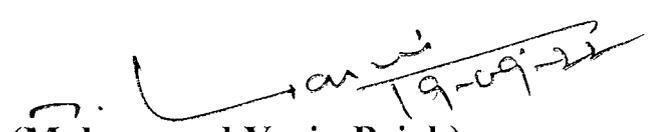
No: 1358 of 2022 RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Garima Sangra**  
**D/O Sunil Sangra**  
**R/O Kootah, Tehsil Hira Nagar, District Kathua**  
**A/P H.No.153, Maheshpura near Medical College, Bakshi Nagar, Jammu**

vide Notification No.1029 Dated 09.01.2020 has been declared as Absolute/Final.

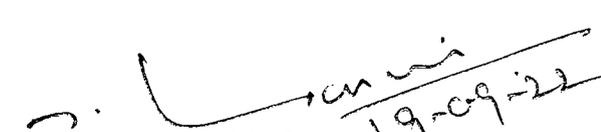
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32326-32 RG/LP Dated: 21.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Garima Sangra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 359 of 2022 RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sanchit Gupta**  
**S/O Arun Gupta**  
**R/O Plot No.226, Rehari Colony, Jammu**

vide Notification No.1218 Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32333-40 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanchit Gupta**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 136096/2022/RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Jyotsna Ved**  
**D/O Ved Paul Modeel**  
**R/O Basohli, District Kathua**  
**A/P Janipur Colony, H.No.887, near Gurdudwara, Jammu**

vide Notification No.1602 Dated 11.03.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32341-46-RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyotsna Ved, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1361/2022 RG/LP Dated: 21 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Deeba Ashraf**  
**D/O Mohd Ashraf Parry**  
**R/O Solina Payeen, Tehsil & District Srinagar**  
**A/P Soiteng, Syed Abad, Tehsil & District Srinagar**

vide Notification No.74 Dated 22.10.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32347/53 RG/LP Dated: 21 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deeba Ashraf, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 19-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1362-2022/RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Kavita Rani**  
**D/O Jaswant Singh**  
**R/O Loharna, Tehsil Dachhan, District Kishtwar.**

vide Notification No.1743 Dated 18.03.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*19-09-22*

No: 32354-60 - RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kavita Rani**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*19-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1363 /RG/LP Dated: 21 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**MS. Sehreen Zehra**

**D/O Mir Sabt E Mohmmad Hassan**

**R/O Inside Kathidarwaza Rainawari, Raja Mohalla, Tehsil & District Srinagar**

vide Notification No.664 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*19-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32361-66 RG/LP Dated: 21 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehreen Zehra, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*19-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1364-2022 RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Basit Farooq**  
S/O Farooq Ahmad Wani  
R/O Khudwani Nai Basti, Tehsil Quimoh, District Kulgam

vide Notification No.690 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)

**Registrar (Adm.)**

No: 32367-73 RG/LP Dated: 21.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basit Farooq**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

*(Signature)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No. 365 of 2022/RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohmmad Amin Lone**  
**S/O Gulam Mohmmad Lone**  
**R/O Guzriyal Kralpora, Islampora, District Kupwara**

vide Notification No.700 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

**By Order**

*M. L. Yasin*  
19-09-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*Shehid*

No: 32374-80 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmmad Amin Lone, Advocate**  
.....for information and necessary action.

*M. L. Yasin*  
19-09-22  
**Registrar (Adm.)**  
*Shehid*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

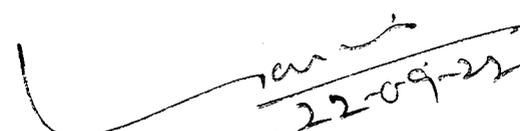
No: 13999 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Moomin Sultan**  
**S/O Mohd Amin Malla**  
**R/O Buchwara, Dalgate, Srinagar (Khas), District Srinagar**

vide Notification No.701 Dated 19.07.2021 has been declared as Absolute/Final.

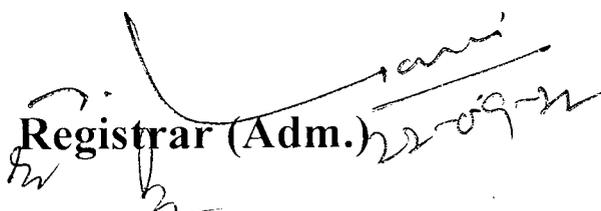
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33097-104 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Moomin Sultan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1366 /RG/LP Dated: 21 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Fatima Manzoor**  
**D/O Manzoor Ahmad**  
**R/O Soiteng Panthachowk, Srinagar**

vide Notification No.1015 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*19-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32381-86 RG/LP Dated: 21 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fatima Manzoor, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*19-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1397 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mehmooda Bano**  
**D/O Mohmmad Abdullah Wani**  
**R/O Shrakwara, JahangirPora, Tehsil Wagoora, District Baramulla**

vide Notification No.556 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32627-34 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehmooda Bano, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*20.09.22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

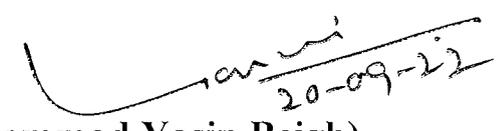
No: 1396 of 2022/RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohammad Jameel Dar**  
**S/O Bashir Ahmad Dar**  
**R/O Delina, Rawathpora, Chinar Bagh, Tehsil & District Baramulla**

vide Notification No.482 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

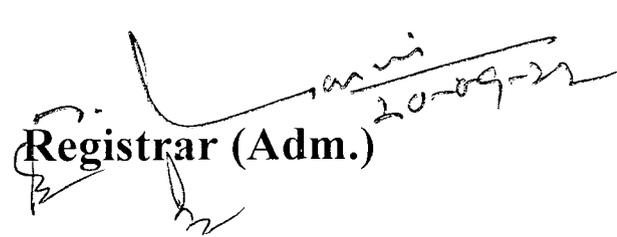
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32619-26 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Jameel Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 13950 of 2022/RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sadiq Ali Wazir**  
S/O Villayat Ali Wazir  
R/O H.No.96, Mohalla Sammar, Pashkum Village, Kargil  
A/P H.No.33 Sector 5(A) Trikuta Nagar, Jammu.

vide Notification No.565 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32611-16 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadiq Ali Wazir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

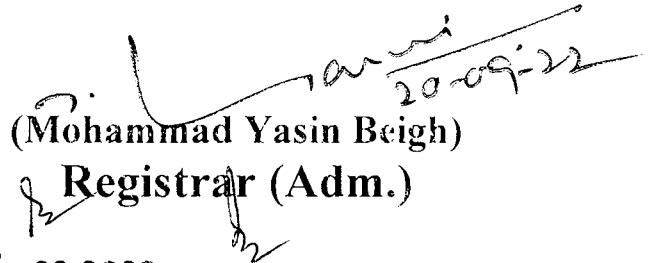
No: 1394 of 2022 RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Samiksha Pamil**  
**D/O Tilak Raj Plathia**  
**R/O 201/C, Uttam Nagar, Kunjwani, Jammu**

vide Notification No.543 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

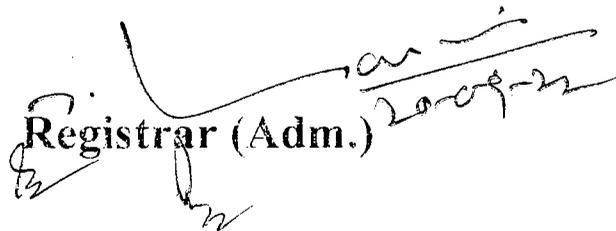
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32603-10 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samiksha Pamil**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

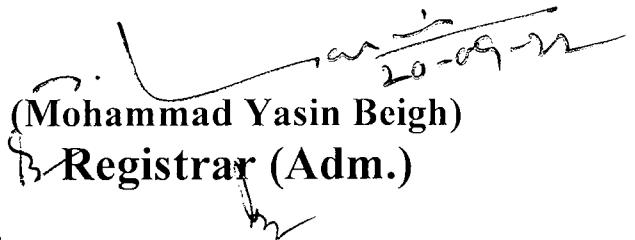
No: 1393 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Paramveer Singh**  
**S/O Jaswant Singh**  
**R/O Ambedkar Nagar, Trikuta Nagar, Tehsil Bahu, District Jammu.**

vide Notification No.628 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

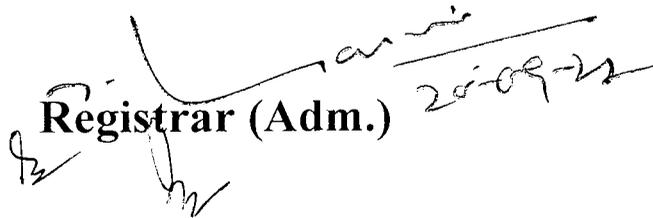
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32594-601 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Paramveer Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1392 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazia Rasheed**  
**D/O Abdul Rasheed Sheikh**  
**R/O Miher Sheeri, Peer Mohalla, District Baramulla**

vide Notification No.1356 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32586-93 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Rasheed**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1391 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sajad Ahmad Lone**  
**S/O Gh Ahmad Lone**  
**R/O Mantrigam Bandipora, Lonepora District Bandipora**

vide Notification No.1355 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32579-85 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Lone, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1390 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Suhail Hussain**  
**S/O Farooq Ahmad Shah**  
**R/O Pampore Namblabal, District Pulwama**

vide Notification No.1353 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*20-09-22*

No: 32572-78 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Hussain, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*20-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

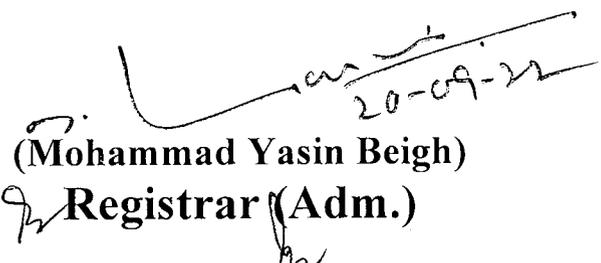
No: 1389 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sameer Ahmad Beigh**  
**S/O Abdul Ahad Beigh**  
**R/O Kunusa Guzerbal Bonakote, District Bandipora**

vide Notification No.1350 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

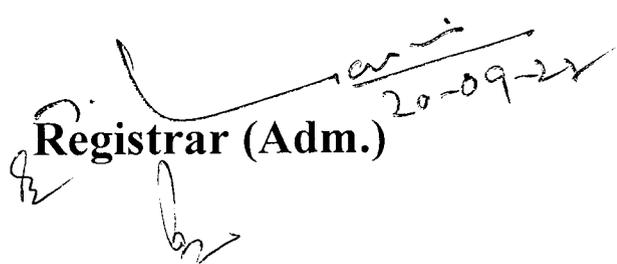
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32564-71 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Ahmad Beigh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

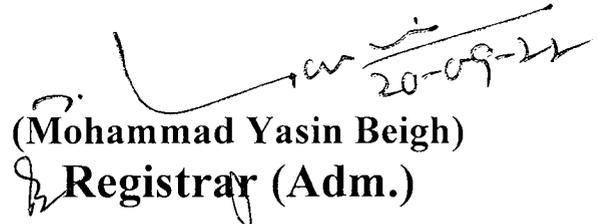
No: 1308 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sumaya**  
**D/O Sheikh Fayaz Ahmad**  
**R/O Tankipora, Srinagar,**  
**A/P Hamdania Colony Sector 3c Bemina, House No. 618/9, Srinagar**

vide Notification No.1362 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

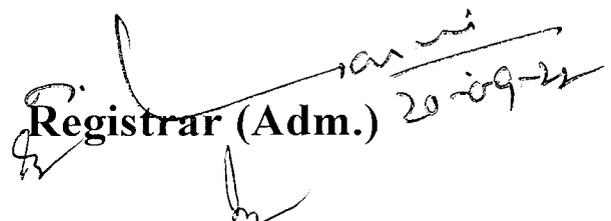
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32556-63 RG/LP Dated: 21,09.2022

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumaya, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

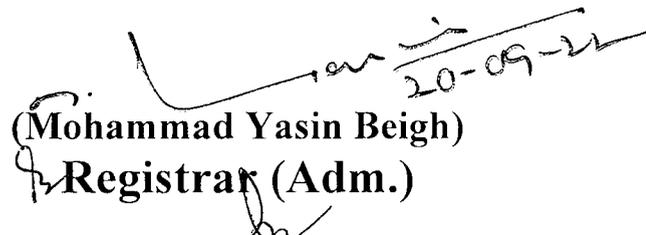
No: 1387 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sobiya Manzoor Pullo**  
**D/O Manzoor Ahmad Pullo**  
**R/O M.A. Link Road Munawarabad, Ikhwan Chowk, Srinagar**

vide Notification No.1359 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

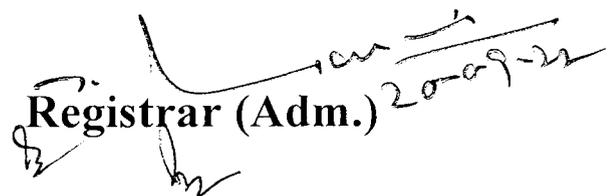
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32540-55 /RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobiya Manzoor Pullo**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1386 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Saqib Mushtaq**  
S/O Mustaq Ahmad Bhat  
R/O Shaheed Gung, District Srinagar,  
A/P Nowgam, Aribagh Colony H. No. 3-B, Nowgam, District Budgam

vide Notification No.1345 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32540-47 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&k High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Mushtaq**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

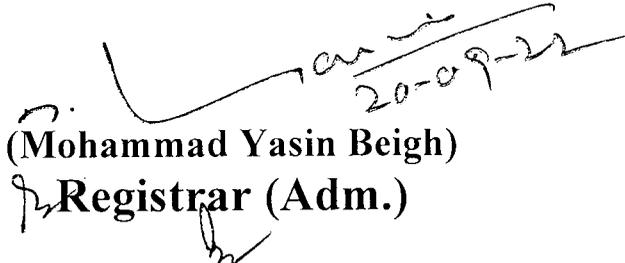
No: 1305 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Showkat Ahmad Malik**  
**S/O Mohammad Yaseen Malik**  
**R/O Malik Mohalla Boni Pora, Aloosa, Kralpora, District Kupwara**

vide Notification No. 1380 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

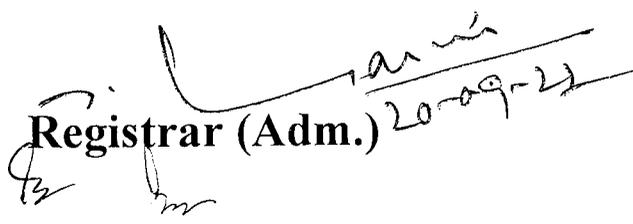
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32522-39, RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara,
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Malik, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1384 of 2022 /RG/LP Dated: 21 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Afreena Gani**  
**D/O Ab Gani Rather**  
**R/O Rambair Grah, Rather Mohalla, Central Shalteng, Srinagar**

vide Notification No.1263 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*20/09/22*

No: 32524-31 /RG/LP Dated: 21 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K high Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afreena Gani, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** *20-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

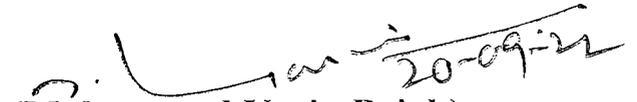
No: 1383 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Hurmat**  
**D/O Wajahat Javaid Koul**  
**R/O Rakhe, Zakoora, District Srinagar**

vide Notification No.1176 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

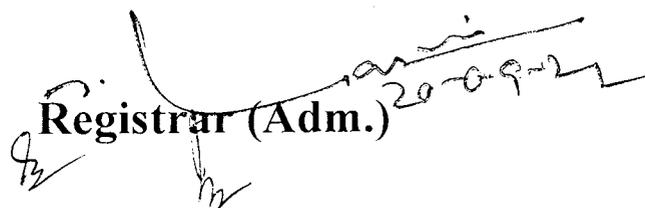
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32516-23 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hurmat**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1382 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Iqtida Mehraj**  
**D/O Mehraj Ud Din Shiekh**  
**R/O Hamambal Khanyar Near Rangers Top, Srinagar**  
**A/P Tarabal Nawa Kadal Sgr, Khanda Bhavan, Srinagar**

vide Notification No.1178 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32508-15 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqtida Mehraj, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

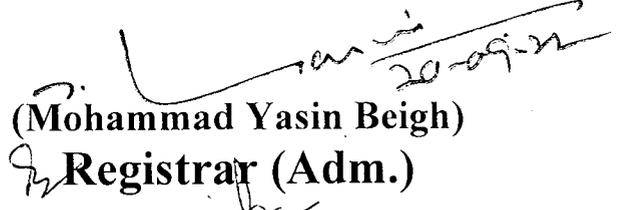
No: 1381 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Junaid Fayaz**  
**S/O Late Fayaz Ahmad Thoker**  
**R/O Jadepora, Thoker pora, District Kulgam**

vide Notification No.1179 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

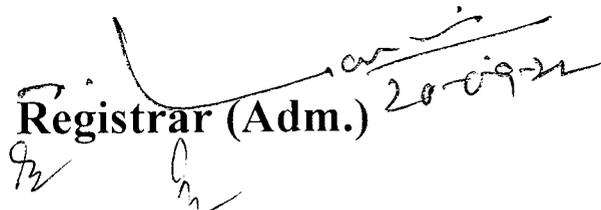
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32501-6 RG/LP Dated: 21.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Fayaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1380 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Muzamil Jan**  
**D/O Fayaz Ahmad Pahalwan**  
**R/O Mirjan Pora Tang Bagh, Eidgah Srinagar**

vide Notification No.1185 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
*20-09-22*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32493-500 RG/LP Dated: 21.09.2022

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muzamil Jan**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
*20-09-22*  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

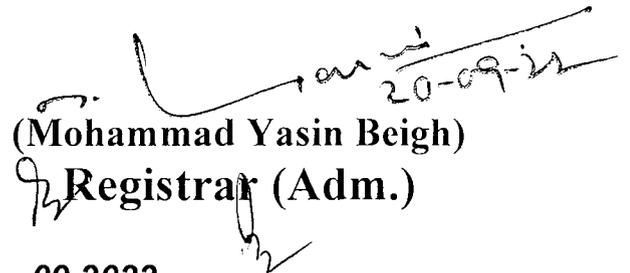
No: 1379 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Syed Maroofa Altaf**  
**D/O Syed Altaf Hussain**  
**R/O Nabdipora, Alamgari Bazaar, Srinagar**

vide Notification No.1586 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

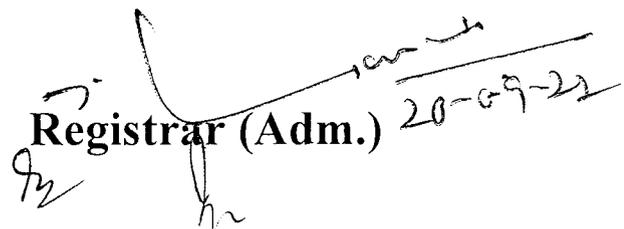
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32486-92 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Maroofa Altaf, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

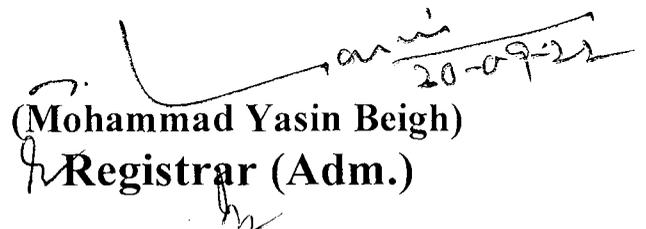
No: 1378 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aarizoo Javaid**  
**D/O Javaid Ahmad Rather**  
**R/O Bakshiabad, District Anantnag**

vide Notification No.1455 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

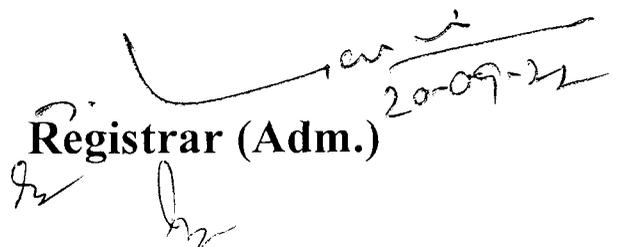
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32479-85 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aarizoo Javaid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

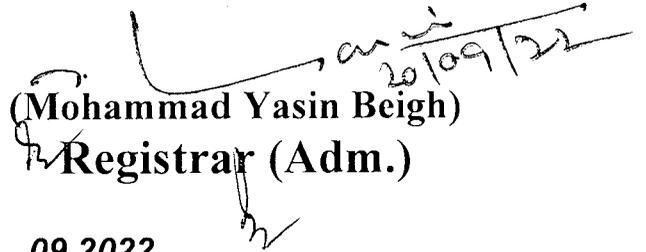
No: 1377 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohammad Mussavir Bhat**  
**S/O Mohd Ismail Bhat**  
**R/O Bandipora (Ward No.06) Nishat Mohalla, Bandipora**

vide Notification No.1504 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

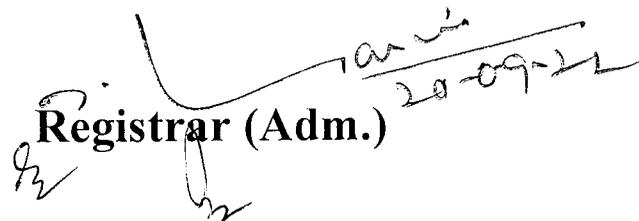
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32472-78 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, **Bandipora**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Mussavir Bhat**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

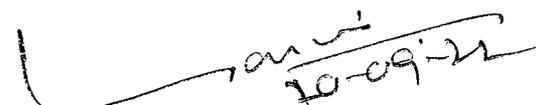
No: 1376 of 2022 /RG/LP Dated: 21 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Masarat**  
**D/O Bashir Ahmad Ganaie**  
**R/O Chinar Mohalla, Zainakote, District Srinagar**

vide Notification No.1186 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

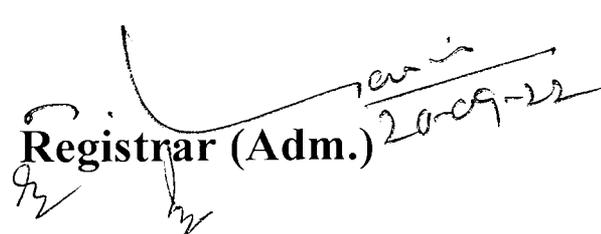
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32465-71 RG/LP Dated: 21 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court ar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masarat**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1375 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aaliya Wani**  
**D/O Atta Mohd Wani**  
**R/O Wagoora, District Baramulla**

vide Notification No.1262 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32457-64 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aaliya Wani, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

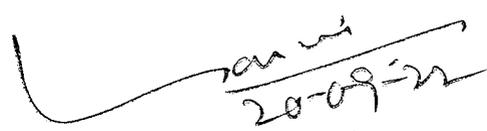
No: 1374 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Bisma Hussain**  
**D/O Mohammad Hussain Kumar**  
**R/O Ajar Bandipora (Ward No.16), Near Tantray Masjid Ajar, District Bandipora**

vide Notification No.1270 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32438-45 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Hussain**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1372 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Fatima Qasim**  
**D/O Mohd Qasim Malla**  
**R/O Arabal, Rajpora, District Pulwama**

vide Notification No.1272 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32419-26 RG/LP Dated: 21.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fatima Qasim, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1371 of 2022 /RG/LP Dated: 21 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shahnawaz Akhtar**  
**S/O Khurshid Ahmad**  
**R/O Irfan Colony Sector- 'C' House No: 7, Natipora, Chanapora Srinagar**

vide Notification No.1111 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32412-18 RG/LP Dated: 21 .09.2022

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2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnawaz Akhtar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*(Signature)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

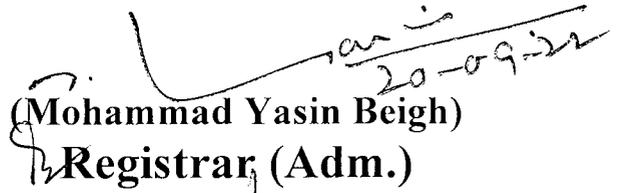
No: 1370 ab 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sajad Ahmad Kumar**  
**S/O Manzoor Ahmad Kumar**  
**R/O Ganie Pora Mattan, District Anantnag**

vide Notification No.1116 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

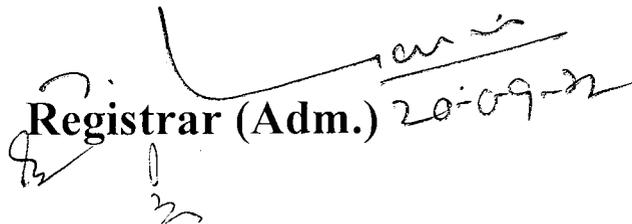
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32407-11 RG/LP Dated: 21.09.2022

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 20-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1369 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Furqan Mushtaq**  
**D/O Mushtaq Ahmad Ganai**  
**R/O Near Ibrahim Masjid, Zaffron Colony Tehsil Pantha Chowk, District Srinagar**

vide Notification No.1289 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*20-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 32402-6 - RG/LP Dated: 21.09.2022

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Furqan Mushtaq**, Advocate  
.....for information and necessary action.

*M. Yasin*  
*20-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1368 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Jaffer Ahmad Sheikh**  
S/O Abdul Aziz Sheikh  
R/O Aloosa Karapora, District Kupwara

vide Notification No.1320 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32394-461 RG/LP Dated: 21.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaffer Ahmad Sheikh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

180

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

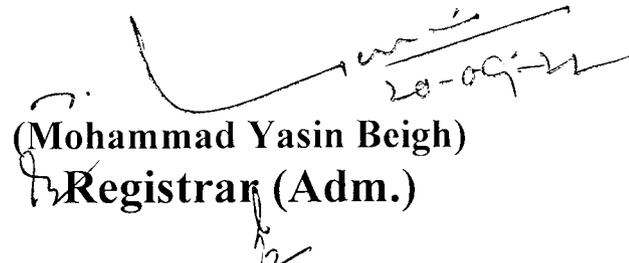
No: 1367 of 2022 /RG/LP Dated: 21.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mudasir Hassan**  
**S/O Gh Hassan Buhroo**  
**R/O Umer Colony Gundi Qaisar, District Bandipora**

vide Notification No.1302 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

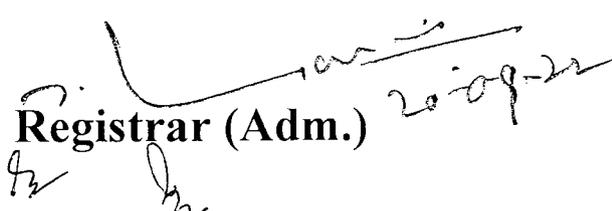
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 32387-93 RG/LP Dated: 21.09.2022

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Hassan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

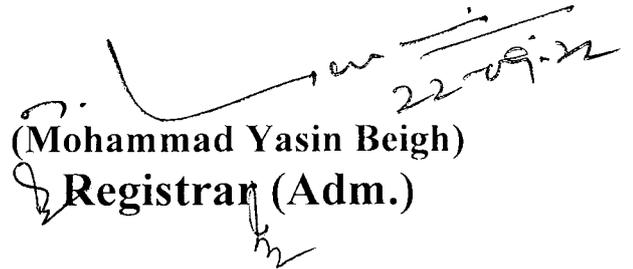
No: 1008-22 /RG/LP Dated: 22.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ishrat Mushtaq**  
**D/O Mushtaq Ahmad Bhat**  
**R/O Handwara, Khosa Mohalla Jamia Jadeed, District Kupwara**

vide Notification No.1029 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

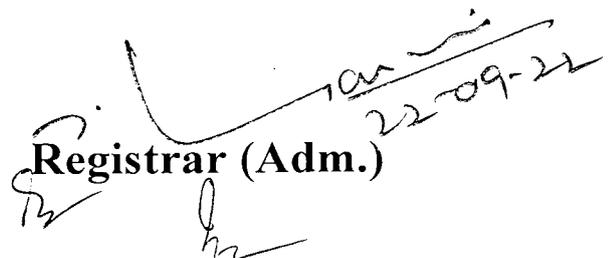
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 105-11 /RG/LP Dated: 22.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Mushtaq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1401 ab 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ikhlaq Ahmad Dar**  
**S/O Ab Rashid Dar**  
**R/O Sopat Tangpora, Devsar, District Kulgam**

vide Notification No.1319 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22-09-22*

No: 3312-18 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ikhlaq Ahmad Dar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

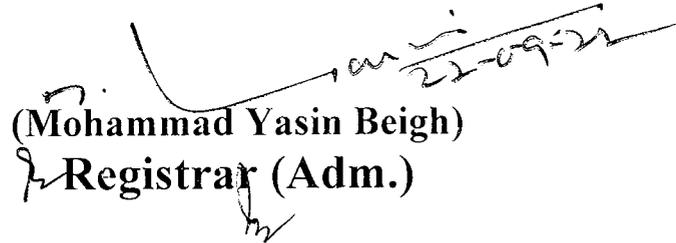
No: 1402 ab 2022 /RG/LP Dated: 26 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Kounser Nazir**  
**D/O Nazir Ahmad Wani**  
**R/O Lach Mawer, Kalamchakla, District Kupwara**

vide Notification No.1315 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

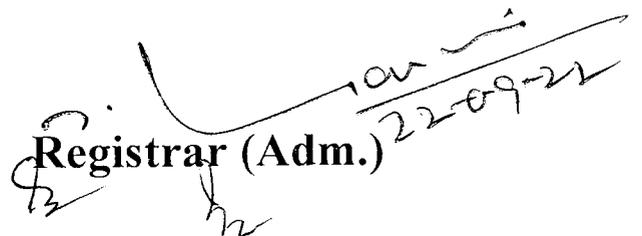
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33119/28 RG/LP Dated: 26 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kounser Nazir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

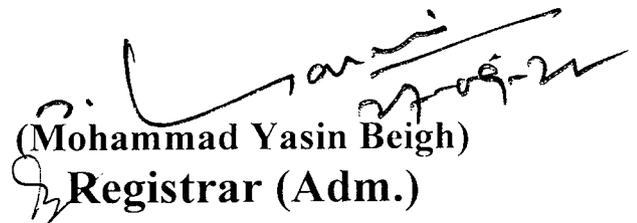
No: 1492 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mahees Ashraf**  
**D/O Mohd Ashraf**  
**R/O S.D. Colony Batamaloo, South, District Srinagar**

vide Notification No.1280 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

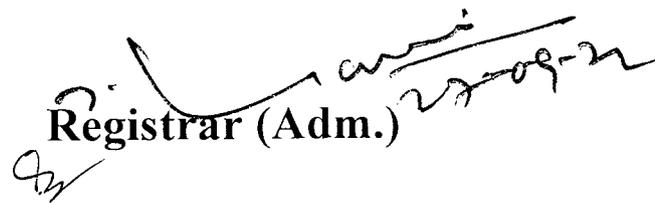
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33971-28 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahees Ashraf, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1403 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muzaffar Razak Magray**  
**S/O Abdul Razak Magray**  
**R/O Hariwatnoo Tangmarg, District Baramulla**

vide Notification No.1282 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33128-35 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Razak Magray, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 22-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

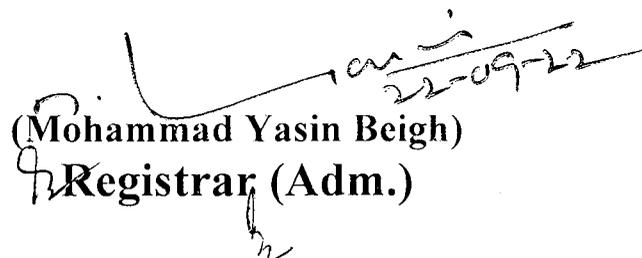
No: 1404 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muzaffar Sajad Mir**  
**S/O Gh Ali Mir**  
**R/O Magam, Haftchanir, District Budgam**

vide Notification No.703 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

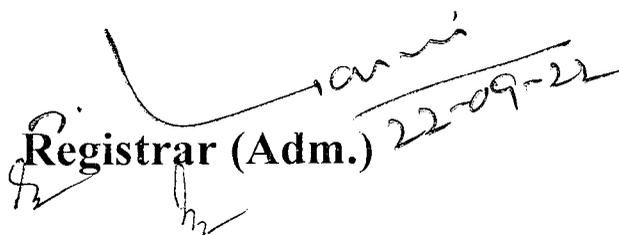
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33138-45 RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Sajad Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

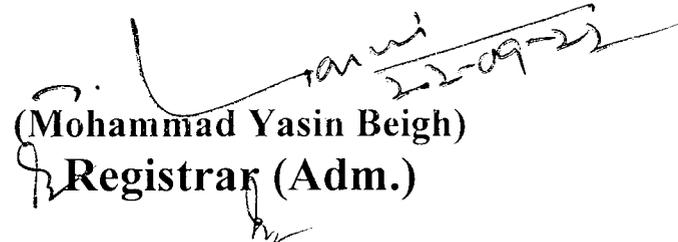
No: 1405 of 2022 /RG/LP Dated: 26 09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naseeb Shafi Mir**  
**S/O Mohammad Shafi Mir**  
**R/O Wanihama Payeen, North (Hazratbal), District Srinagar**

vide Notification No.1273 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

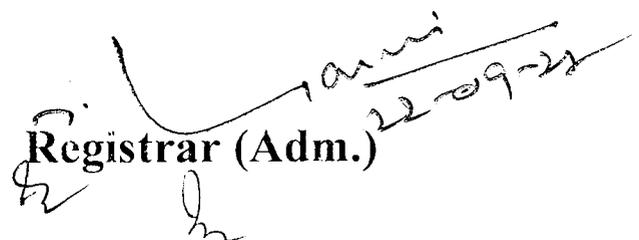
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33146-52 RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseeb Shafi Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

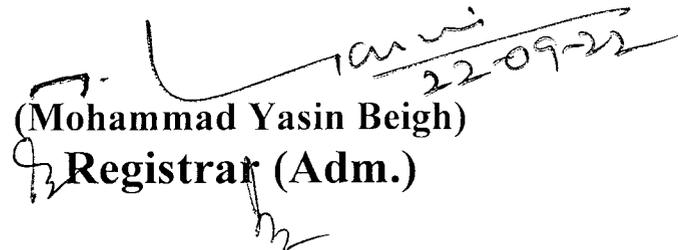
No: 1406 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohammad Younis Ganaie**  
**S/O Gh Mohammad Ganaie**  
**R/O Amshipora, Mir Mohalla, District Shopian**

vide Notification No.1294 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

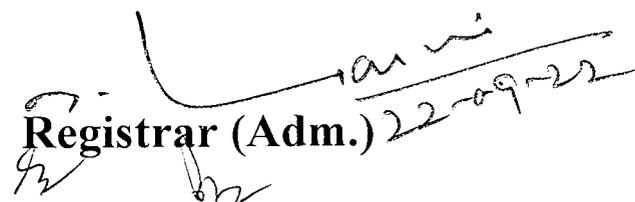
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33153-60 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Younis Ganaie, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 22-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

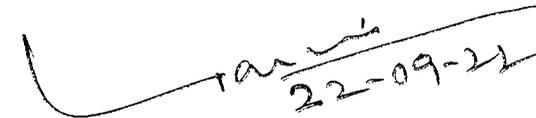
No: 1407 of 2022 - IRG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Asim Bhat**  
**S/O Mohd Aslam Bhat**  
**R/O Sheikh Street Namlabal Pampore, District Pulwama**

vide Notification No. 1296 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

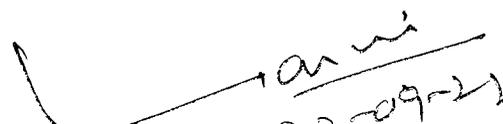
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
22-09-22

No: 33161-60 - RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Asim Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
22-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

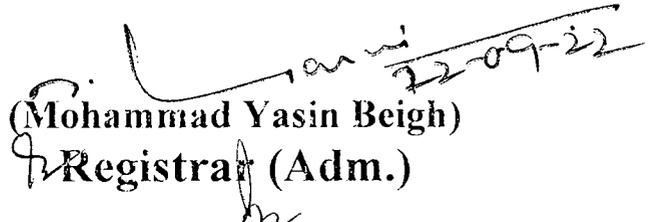
No: 1408 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Masood Ahmad Bhat**  
**S/O Sona Ullah Bhat**  
**R/O Batergam, Radio Coloney, District Kupwara**

vide Notification No.1059 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

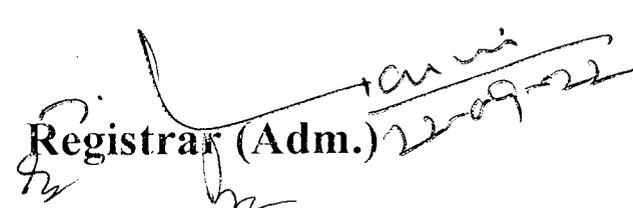
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33169-76-RG/LP Dated: 26-09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masood Ahmad Bhat**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 22-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1409 of 2022-IRG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Maroof Mohammad**  
S/O Ali Mohammad  
R/O Towheed Abad, Bemina, Srinagar

vide Notification No.1062 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22-09-22*

No: 33177-04-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maroof Mohammad, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1410 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohamad Yasin Rather**  
**S/O Wahid Ahmad Rather**  
**R/O Banamsar Sonwar, Srinagar**

vide Notification No.1065 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33186-93-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohamad Yasin Rather, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 22-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1411 of 2022-TRG/LP Dated: 26-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nadeem Rafiq Reshi**  
**S/O Mohmad Rafiq Reshi**  
**R/O Hardutoru Reshi Pora, District Anantnag**

vide Notification No.1076 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*22-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33194-201-RG/LP Dated: 26-09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Rafiq Reshi, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*22-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1412 of 2022-1RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nazia Nazir**  
**D/O Nazir Ahmad Khan**  
**R/O Asham, Sofipora, Sumbal, District Bandipora**

vide Notification No.1078 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33202-09-RG/LP Dated: 26-09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Nazir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

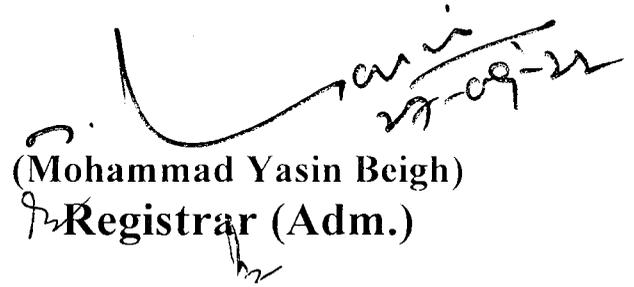
No: 1536 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Romey Nazir**  
**D/O Nazir Ahmad Ganaie**  
**R/O Alamgunj, Herman, District Shopian**

vide Notification No.1102 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

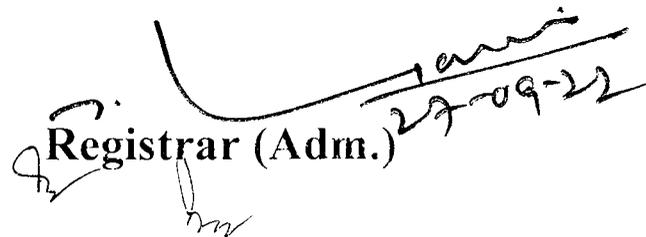
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34397-404-RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Romey Nazir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1413 of 2022-IRG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazia Majeed**  
**D/O Abdul Majeed Sheikh**  
**R/O Rakhshalina, Tehsil B.K. Pora, District Budgam**

vide Notification No.1581 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22-09-22*

No: 33210-17-RG/LP Dated: 26-09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam..
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Majeed, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

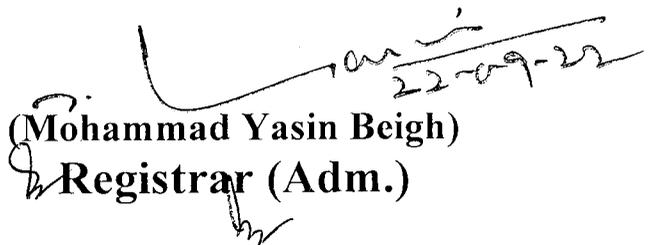
**No:** 1414 of 2022-IRG/LP **Dated:** 26-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shayista Latief**  
**D/O Mohd Latief**  
**R/O Sikander Pora, Rainawari, Tehsil Khanyar, District Srinagar**

vide Notification No.1592 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

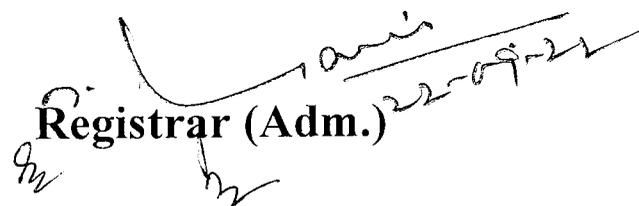
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

**No:** 33218-25- RG/LP **Dated:** 26-.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shayista Latief, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No:** 1415 of 2022-1RG/LP **Dated:** 26-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Saika Rasool**  
**D/O Ghulam Rasool Langoo**  
**R/O Drug Jan, Dalgate, Tehsil & District Srinagar**

vide Notification No.1581 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22-09-22*

**No:** 33226-33-RG/LP **Dated:** 26-09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saika Rasool, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1416 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sanya Zehra**  
**D/O Syed Abid Hussain**  
**R/O Lal Bazar, Zari Mohalla, Srinagar**

vide Notification No.1579 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

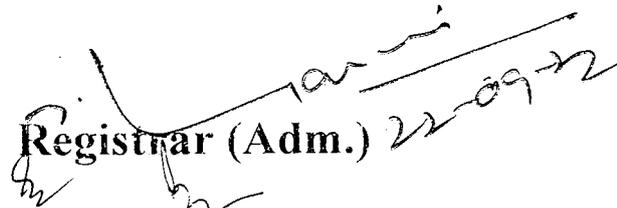
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33234-41 RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanya Zehra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 22-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

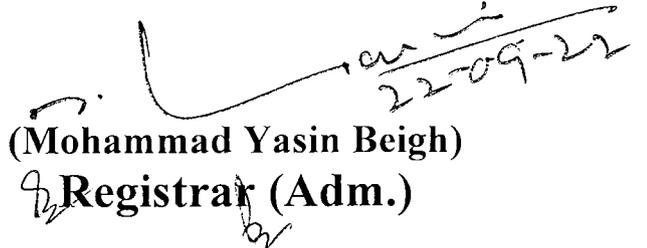
No: 1417 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Umar Bhat**  
**S/O Mohd Shafi Bhat**  
**R/O Katrasoo, Bonapora, Kulgam**

vide Notification No.752 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

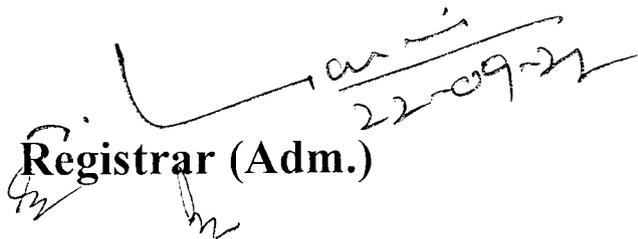
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33242-49 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Umar Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

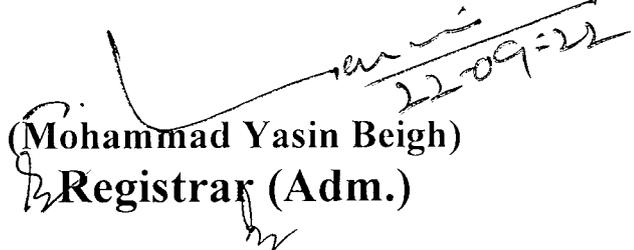
No: 1418 ab 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aaqib Rashid**  
**S/O Abdul Rashid Dar**  
**R/O Chewa Safapora, Pethpora, Sumbal Sonwari, District Bandipora**

vide Notification No.986 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

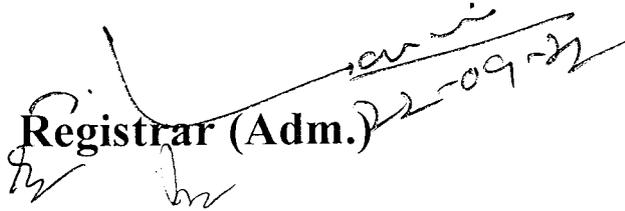
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33250,56 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1419 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Asif Iqbal Shayiq**  
**S/O Fatah Mohamad Shayiq**  
**R/O Villagam, Kupwara, J&K, Shaheenpora, District Kupwara**

vide Notification No.998 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22-09-22*

No: 33257-64 RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Iqbal Shayiq, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1420 ab 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sumeera Majid**  
**D/O Abdul Majid Bhat**  
**R/O Alamdar Colony, Chadoora, Budgam**

vide Notification No.491 of 2020/RG/LP Dated 10.12.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22-09-22*

No: 33265-71 /RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumeera Majid, Advocate**  
..... for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1421 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tawkeer Hussain Dar**  
**S/O Mohd Akbar Dar**  
**R/O House No.226, Gulshan Qasmi, Drugmulla, District Kupwara**

vide Notification No.146 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33272-78 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawkeer Hussain Dar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1422 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Tasawur Sadaf**  
**D/O Gh. Mohammad Rather**  
**R/O Garoora, New Colony Garoora, District Bandipora**

vide Notification No.1149 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33279-86 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora,
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tasawur Sadaf, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1423 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Tehreem Bashir**  
**D/O Bashir Ahmad Pahloo**  
**R/O Chandpora Harwan, Srinagar**

vide Notification No.1341 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22-09-22*

No: 3259-96 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tehreem Bashir**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1426/2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tanveer Ahmad Bhat**  
**S/O Ab Ahad Bhat**  
**R/O Ajas Waza Mohalla 'B', District Bandipora**

vide Notification No.1336 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 352/2022 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ahmad Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1425 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Yasmeen Shiraz**  
**D/O Shiraz Ahmad Hafiz**  
**R/O Kha Bazar, Janglatmandi, District Anantnag**

vide Notification No.1329 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33307-13 /RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yasmeen Shiraz, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 22-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1426 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zia Ud Din Yousuf**  
**S/O Mohd Yousuf Mir**  
**R/O Syed Pora Hamchi Hazratbal, Srinagar North, Srinagar**

vide Notification No.1366 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33314-21 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zia Ud Din Yousuf**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1427 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zahid Ul Islam**  
**S/O Mohd Sidiq Ganai**  
**R/O Charar I Sharief, Sarband, District Budgam**

vide Notification No.1364 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33327-38 /RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ul Islam, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1428 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Insha Younus**  
**D/O Mohd Younus Tak**  
**R/O Batpora Shopian, Aram Mohalla, Near Boys Higher Secondary School**  
**District Shopian.**

vide Notification No.1030 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
22/09/22  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37229-26 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Younus, Advocate**  
.....for information and necessary action.

*M. Yasin*  
22/09/22  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1430 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishtiyaq Ahmad Mir**  
**S/O Gh Muhammad Mir**  
**R/O Laway Pora Bandipora Gulshan Mohalla, District Bandipora**

vide Notification No.1032 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order

*M. Yasin*  
*22/09/22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33345-52 RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishtiyaq Ahmad Mir, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*22/09/22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1431 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Iqra Manzoor**  
**D/O Manzoor Ahmad Ganie**  
**R/O Hakura Badsgam, Manzgam, Dooru, District Anantnag**

vide Notification No.1036 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
22/09/22

No: 33252-60 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Manzoor**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
22/09/22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1432 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mushtaq Ahmad Sheikh**  
S/O Ab Ahad Sheikh  
R/O Tral Bala Near HDFC Bank Branch, Exchange Road Tral Bala, District Pulwama

vide Notification No.1050 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33362-69-RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Sheikh, Advocate**  
..... for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1433 of 2022 - /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aamir Hussain Bhat**  
**S/O Zahoor Ahmad Bhat**  
**R/O Vizer Wagoora, Najar Mohalla Vizer, District Baramulla**

vide Notification No.995 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33370 - 77 - RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Hussain Bhat, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

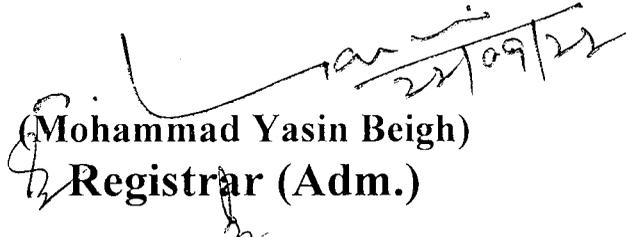
**No:** 1434 of 2022 /RG/LP **Dated:** 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aasia Hassan**  
**D/O Gh. Hassan Mir**  
**R/O Rawathpora, Kralpora, District, Kupwara.**  
**A/P House No.11, Hamza Colony, Bemina, Srinagar**

vide Notification No.997 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

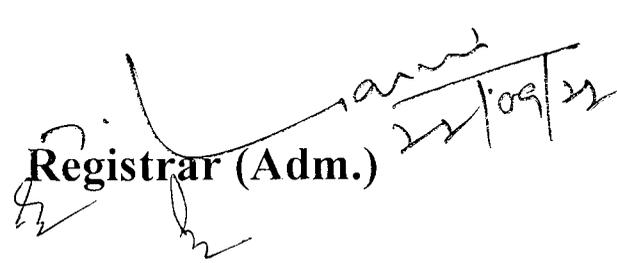
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

**No:** 33370-85 -RG/LP **Dated:** 26.09.2022

**Copy forwarded to the: -**

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4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasia Hassan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1435 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abrar Yousuf Dar**  
**S/O Mohd Yousuf Dar**  
**R/O Ashmuji Kapora, Tehsil Kulgam, District Kulgam**

vide Notification No. 491 of 2021/RG/LP Dated 29.03.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33386-93 -RG/LP Dated: 26-.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Yousuf Dar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

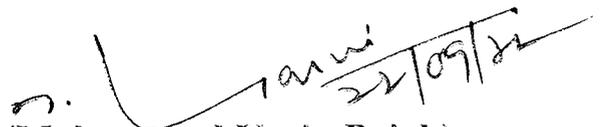
No: 1436 of 2022 - IRG/LP Dated: 26-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohammad Suhail Sheikh**  
S/O Gh Mohd Sheikh  
R/O Badran, Khal Bagh, Magam, District Budgam

vide Notification No.547 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33395-402 - RG/LP Dated: 26-09.2022

Copy forwarded to the: -

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Suhail Sheikh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1437 of 2022-1RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Khalid Qureshi**  
S/O Fayaz Ahmad Qureshi  
R/O Ghalib Abad, Lane No.2, Tehsil Shalteng, District Srinagar

vide Notification No.473 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33403-10-RG/LP Dated: 26.09.2022

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khalid Qureshi**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No:** 1438 of 2022 /RG/LP **Dated:** 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Hamza Ashraf**  
**D/O Mohd Ashraf Wani**  
**R/O Panzgam Herpora, Tehsil Awantipora, District Pulwama**  
**A/P Pehroo, Iqbal Abad, Tehsil & District Anantnag**

vide Notification No.743 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

**By Order**

*Yasin*  
*22/09/22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

**No:** 33411 - 10 - RG/LP **Dated:** 26.09.2022

**Copy forwarded to the: -**

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4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hamza Ashraf, Advocate**  
.....for information and necessary action.

*Yasin*  
*22/09/22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1439 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rameez Shaheen**  
**S/O Ahmadulla Najar**  
**R/O Waghama, Bijbehara, Bunpora, Anantnag**

vide Notification No.734 of 2019/RG/LP Dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33419-26-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameez Shaheen**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1440 of 2022-IRG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Huma Bashir**  
**D/O Bashir Ahmad**  
**R/O H.No.27, Nowpora, Chadoora, Budgam**  
**A/P Humhama Heights H.No.41, L-4, Budgam**

vide Notification No.1565 of 2018/RG/LP Dated 03.03.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33427-34-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Huma Bashir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

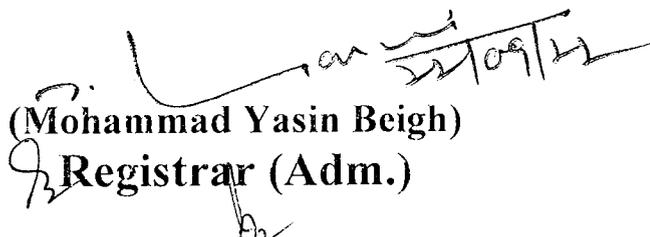
No: 1441 of 2022-IRG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aijaz Ahmad Wani**  
**S/O Ab Khliq Wani**  
**R/O Charar-I-Sharief Trajibal, District Budgam**

vide Notification No.413 of 2020/RG/LP Dated 09.12.2020 has been declared as Absolute/Final.

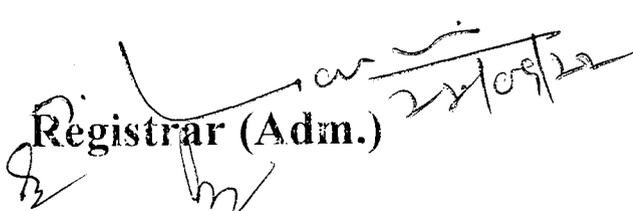
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33435-42-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aijaz Ahmad Wani, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

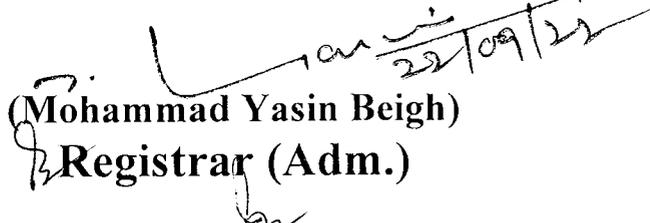
No: 1442 of 2022/RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Irshad Ahmad Teli**  
**S/O Ali Mohammad Teli**  
**R/O Firdous Abad Batmaloo, Srinagar**

vide Notification No.439 of 2020/RG/LP Dated 09.12.2020 has been declared as Absolute/Final.

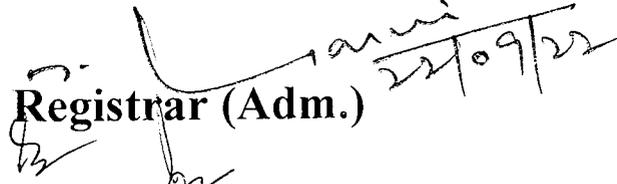
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33443-50-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K high Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Teli, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

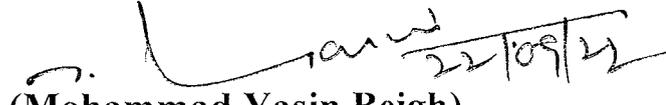
No: 1443 of 2022 - /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muzaffar Ahmad Khan**  
**S/O Sabdar Ali Khan**  
**R/O Baghat Colony, Karewa Rampora, Tehsil Mattan, District Anantnag**

vide Notification No.464 of 2020/RG/LP Dated 10.12.2020 has been declared as Absolute/Final.

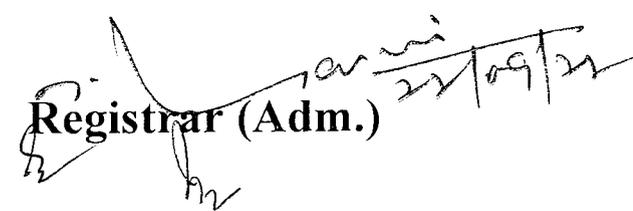
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33451-59- RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Ahmad Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

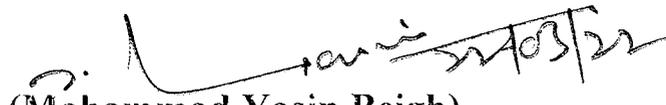
No: 1444 of 2022-IRG/LP Dated: 26-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rafia Majeed**  
**D/O Abdul Majeed Malik**  
**R/O Brane Nishat, Tehsil Khanyar, District Srinagar**

vide Notification No.1593 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

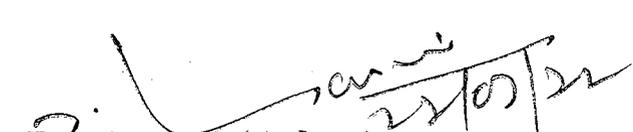
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33459-66-RG/LP Dated: 26-09.2022

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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rafia Majeed, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1445 of 2022- /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Fehmida Akhtar**  
**D/O Ghulam Nabi Dar**  
**R/O Mohalla Banpora, Logripora, Aishmuqam, Tehsil Pahalgam, District Anantnag**

vide Notification No. 1479 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33467-74- RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

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2. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fehmida Akhtar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

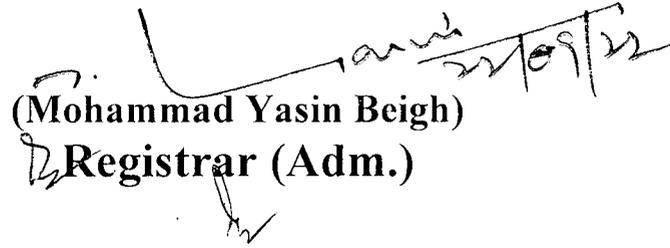
No: 1446 of 2022-1RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amir Amin Kanue**  
**S/O Mohd Amin Kanue**  
**R/O Hardu Dehruna, Kanuepora, Tehsil Dooru, District Anantnag**

vide Notification No.1454 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

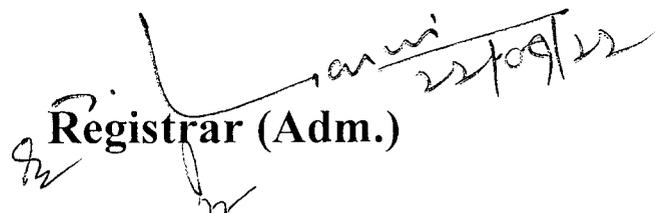
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33475-82- RG/LP Dated: 26-.09.2022

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Amin Kanue**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1447 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Divyanshu Malhotra**  
**S/O Suneel Malhotra**  
**R/O H.No.403, Bharat Nagar behind J&K Bank, Jammu**

vide Notification No.1124 Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33403-90 /RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Divyanshu Malhotra, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1448 of 2022-IRG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Azrah Aziz**  
**D/O Abdul Aziz Sofi**  
**R/O Lachmanpora, Batamaloo, Srinagar**

vide Notification No.1458 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

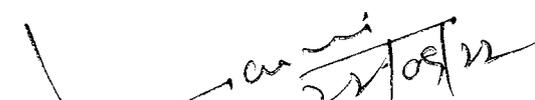
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33491-90-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azrah Aziz**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1449 of 2022-IRG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abid Ali Wani**  
**S/O Ali Mohd Wani**  
**R/O Bidder Hayatpora, Harkar Mohalla, Kokernag, District Anantnag**

vide Notification No.1264 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*ran*  
*22/09/22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33499-506-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Ali Wani, Advocate**  
.....for information and necessary action.

*ran*  
*22/09/22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No:** 1450 of 2022-IRG/LP **Dated:** 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aaqib Fayaz**  
**S/O Fayaz Ahmad Ganai**  
**R/O Okey, Ganai Mohalla, District Kulgam**

vide Notification No.1250 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

**No:** 33507-14- RG/LP **Dated:** 26-.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Fayaz, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1451 of 2022-IRG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Akeela Akram**  
**D/O Mohamad Akram Mir**  
**R/O Janbazpora Bla, Mir Mohalla, District Baramulla**  
**A/P Near Jehlum Stadium Janbazpora, Baramulla**

vide Notification No.1254 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33515-22-RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akeela Akram, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1452 of 2022 - /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shah Sumeerah Farooq**  
**D/O Farooq Ahmad Shah**  
**R/O Peer Mohalla Pandach, District Ganderbal**

vide Notification No.1109 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33524-31 - RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shah Sumeerah Farooq, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No:** 1453 of 2022 /RG/LP **Dated:** 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Saba Mushtaq**  
**D/O Mushtaq Ahmad Malik**  
**R/O Village Khawjabagh Fathepora, Tehsil & District Baramulla**

vide Notification No.1604 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

**No:** 33532-39-RG/LP **Dated:** 26.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saba Mushtaq**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1454 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sabreen Sayeed**  
**D/O Mohammad Sayeed Pathan**  
**R/O Ahtishampora, Boniyar, Khan Mohalla, District Baramulla**

vide Notification No.1590 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22/09/22*

No: 33540-46 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreen Sayeed, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22/09/22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

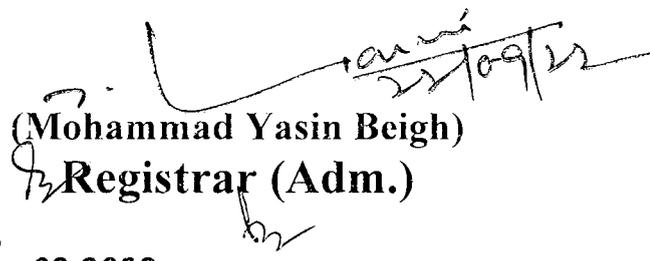
No: 1455 of 2022 /RG/LP Dated: 26 09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nadiya Jan**  
**D/O Abdul Gani Wani**  
**R/O Wargund Qazi Gund, Tehsil Duru, District Anantnag**

vide Notification No.1527 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

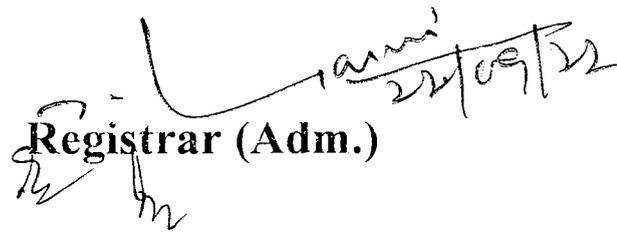
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33547-53 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Jan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

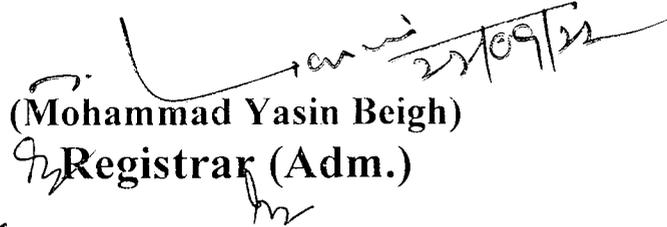
No: 1456 of 2022 /RG/LP Dated: 26 09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Malik Faheem Rasheed**  
S/O Abdul Rasheed Malik  
R/O Nadoora Dooru Shahbad, Tehsil Dooru, District Anantnag

vide Notification No.1511 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

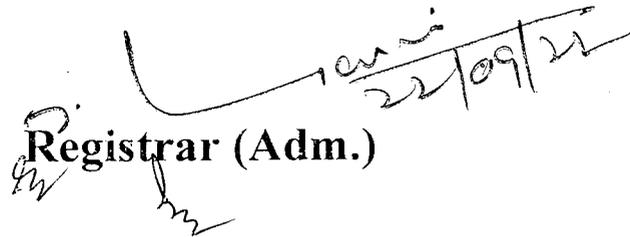
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33554-60 RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Faheem Rasheed**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1457 ab 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Peer Hanan Shafiq**  
**S/O Peer Shafiq Ahmad**  
**R/O Prannbawan, Mattan, Anantnag**

vide Notification No.1529 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33561-67 RG/LP Dated: 26.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Peer Hanan Shafiq, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

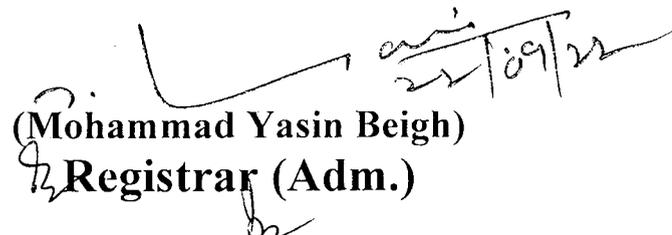
No: 1458 of 2022 /RG/LP Dated: 26.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Saqib Mushtaq Khan**  
S/O Mushtaq Ahmad Khan  
R/O Mirza Kamil, Sahib Chowk, Hawal, Srinagar

vide Notification No.1582 of 2021/RG/LP Dated 18.12.2021 has been declared as Absolute/Final.

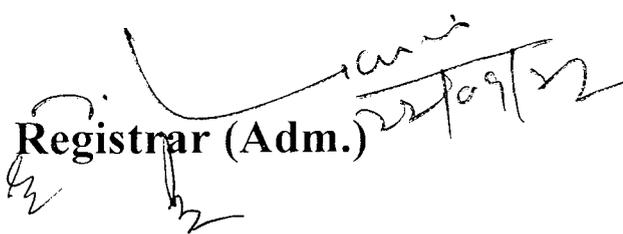
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33568-74 RG/LP Dated: 26.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Mushtaq Khan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

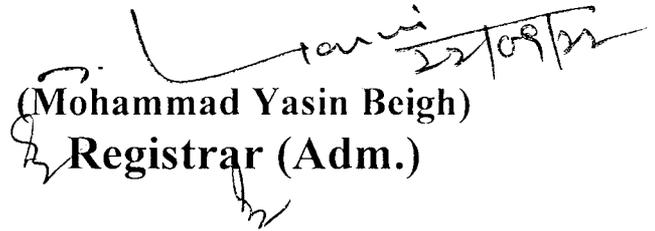
No: 1459 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Saleem**  
**S/O Mohd Hussain**  
**R/O Thera Topa, Mendhar, District Poonch**  
**A/P Ward No.2, Mohalla Kamsar, City Poonch**

vide Notification No.875 Dated 19.08.2017 has been declared as Absolute/Final.

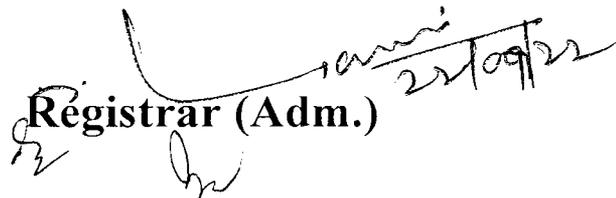
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33588-95 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Saleem**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1460 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohmad Rafeeq Dar**  
**S/O Mohmad Yousf Dar**  
**R/O Watal Bagh, Tehsil Lar, District Ganderbal**

vide Notification No.483 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33596-603 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Rafeeq Dar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

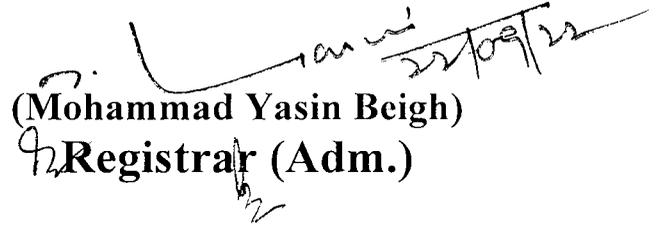
No: 1461 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aiman Mushtaq**  
**D/O Mushtaq Ahmad Zargar**  
**R/O Budshah Nagar, Natipora, Tehsil Chanapora, District Srinagar**

vide Notification No.441 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

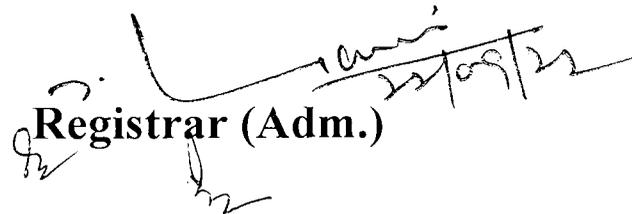
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33604-11 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aiman Mushtaq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

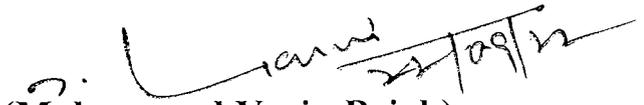
No: 1462 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mehvish Mushtaq**  
**D/O Mushtaq Ahmad Thakur**  
**R/O Lasjan, Tehsil Pantha Chowk, District Srinagar**

vide Notification No.489 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

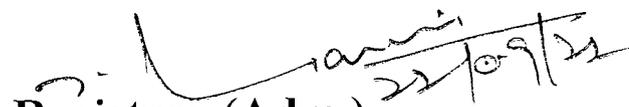
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33612-19 / RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish Mushtaq**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

**No:** 1463 of 2022 /RG/LP **Dated:** 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nighat Rashid**  
**D/O Ab. Rashid Shah**  
**R/O Pandach, Peer Mohalla, Tehsil & District Ganderbal**

vide Notification No.756 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

**No:** 33620-27 RG/LP **Dated:** 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Rashid**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

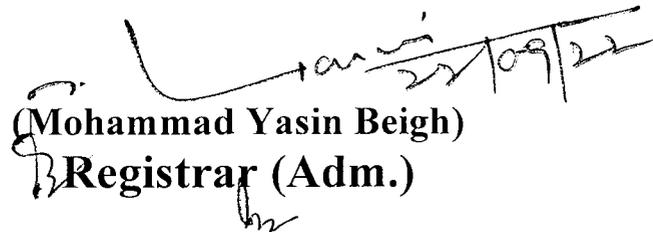
No: 1464 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arjun Singh Salaria**  
**S/O Ramesh Chander**  
**R/O H.No.297, VikramNagar, Rehari Colony, Jammu**

vide Notification No. 999 Dated 09.01.2020 has been declared as Absolute/Final.

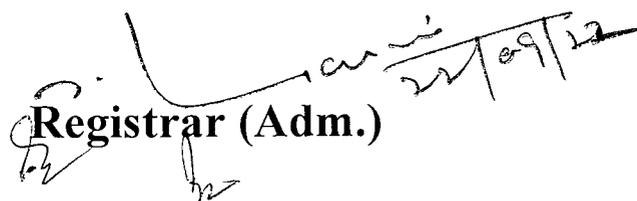
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33620-35 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Singh Salaria, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1465 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shafayat Ramzan**  
S/O Mohammad Ramzan  
R/O Tawheed Abad, Methan, Natipora Chanapora, Srinagar

vide Notification No.1107 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22/09/22*

No: 33636-43 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafayat Ramzan**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22/09/22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1466 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Umar Ashraf**  
**S/O Mohd Ashraf Wani**  
**R/O Samboora, Pampore, District Pulwama**

vide Notification No.1153 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Handwritten signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33644-51 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Ashraf, Advocate**  
.....for information and necessary action.

*(Handwritten signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1467 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tajamul Mubarak**  
S/O Mohammad Mubarak Parray  
R/O Sonigam, District Kulgam

vide Notification No.1145 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33659-66 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Mubarak, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1468 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Javed Khalid**  
**S/O Khalid Hussain**  
**R/O Viil.Potha Teh.Surankote, Disrict Poonch**  
**A/P Narwal Raheem Nagar, Jammu**

vide Notification No.1005 of 2017/RG/LP Dated 15.02.2017 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33667-74 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javed Khalid, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1468 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arif Ahmad Turey**  
**S/O Abdul Hamid Turey**  
**R/O hergam near Bazar Masjid, Jan Mohalla, District Shopian**

vide Notification No. 1522 Dated 02.03.2018 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
22/09/22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33675-82 — RG/LP Dated: 27..09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Ahmad Turey**, Advocate  
.....for information and necessary action.

*M. Yasin*  
22/09/22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1469 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rizwan Habeeb**  
**S/O Habeeb Ullah Bhat**  
**R/O Addijan Devsar, Nai Basti, Tehsil & District Kulgam**

vide Notification No. 1589 Dated 05.03.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33683-90 RG/LP Dated:     .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Habeeb, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 147 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naveed Nisar Thoker**  
**S/O Nisar Ahmad Thoker**  
**R/O Awaneera, Zainpora, Nadapora, District Shopian**

vide Notification No. 859 Dated 17.10.2018 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*22/09/22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33701-08 — RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveed Nisar Thoker, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*22/09/22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

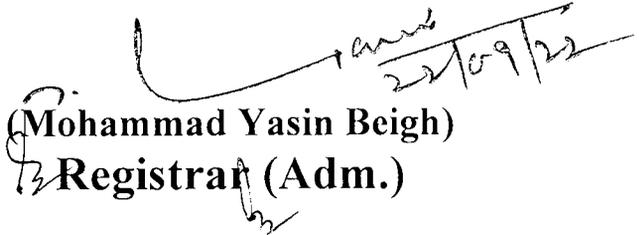
No: 1471 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sheikh Jahangir Akbar**  
**S/O Sheikh Mohmad Akbar**  
**R/O Wadoora Payeen, Posh Bagh, Sopore, Baramulla**

vide Notification No. 871 Dated 17.10.2018 has been declared as Absolute/Final.

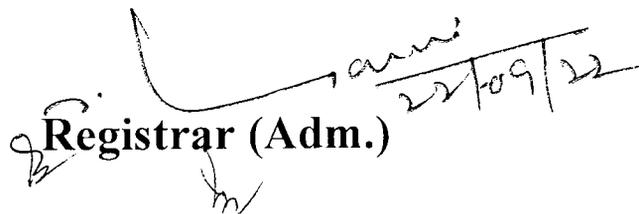
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33711-10 /RG/LP Dated: 27 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Jahangir Akbar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

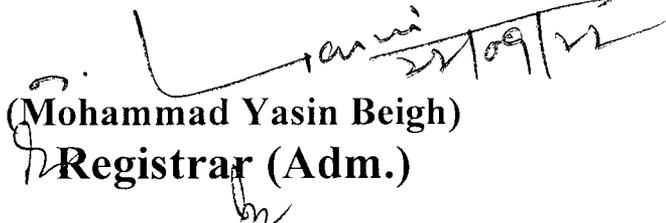
No: 1472 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sabzar Ahmad Dar**  
**S/O Mohamad Ibrahim Dar**  
**R/O Kujar, Tantray Mohalla, Frisal, Kulgam-192232**

vide Notification No. 1203 Dated 17.11.2018 has been declared as Absolute/Final.

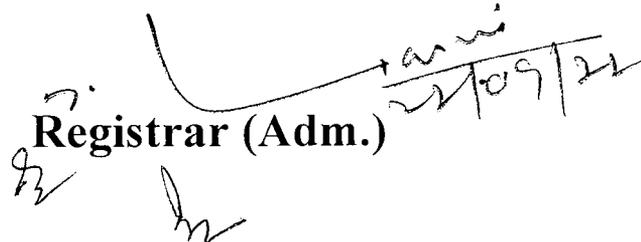
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33719-25 - RG/LP Dated: 27 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sabzar Ahmad Dar**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1473 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shaziya Bashir**  
**D/O Bashir Ahmad Karam**  
**R/O Habba Kadal, Kaka Road Nai Sarak, Srinagar**  
**A/P Madina Colony Bemina near Hyder Masjid, Srinagar**

vide Notification No. 799 Dated 20.09.2019 has been declared as Absolute/Final.

**By Order**

*arumi 22/09/22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33726-23 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaziya Bashir, Advocate**  
.....for information and necessary action.

*arumi 28/09/22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1474/2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Jaffer Hussain Shah**  
**S/O Mushtaq Hussain Shah**  
**R/O Village Marhote BPO Hari, Tehsil Surankote, District Poonch**

vide Notification No. 980 Dated 09.01.2020 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
22/09/22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33734-41 /RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaffer Hussain Shah**, Advocate  
.....for information and necessary action.

*M. Yasin*  
22/09/22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 14757 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Inayat Hussain**  
S/O Farooq Ahmad Lone  
R/O Meerak Abad, Zeal Lane, Shalimar, Tehsil North, District Srinagar

vide Notification No.464 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
22/09/22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33742-49 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inayat Hussain**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
22/09/22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1476 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arif Nazir Labroo**  
**S/O Nazir Ahmad Labroo**  
**R/O New Colony Lal Bazar, Tehsil Eidgah, District Srinagar**

vide Notification No.443 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33750-57 RG/LP Dated: 22.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Nazir Labroo, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 22/09/22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1477 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Farooq Ahmad**  
**S/O Syed Abdul Rashid**  
**R/O H.No.114, Sector A, Baghi Hyder, P.O. Sanat Nagar, Srinagar**

vide Notification No.1174 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33780-88 /RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farooq Ahmad, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1478 of 2022/RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Raja Mashood Ganie**  
**S/O Aashak Salam Ganie**  
**R/O Mohmmadpora, Gadipora, District Kulgam**

vide Notification No.1101 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33756-63 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Mashood Ganie, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1479 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Luqman Shahzad Dar**  
**S/O Manzoor Ahmad Dar**  
**R/O City Hills Colony, Near Primary Health Centre Nishat, Tehsil Khanyar,**  
**District Srinagar**

vide Notification No.474 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*22/09/22*

No: 33764-71 RG/LP Dated: 27 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Luqman Shahzad Dar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*22/09/22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1480 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Suman Fatima**  
**D/O Khan Iftikhar Jeelani**  
**R/O Wanbal Chowk, Rawalpora, Nomani Lane, H.No.12, Srinagar**

vide Notification No.514 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33772-70 RG/LP Dated: 27 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suman Fatima, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1481 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Madasar Ahmed**  
**S/O Fazal Ahmed**  
**R/O Village Sanai, Tehsil Surankote, District Poonch**

vide Notification No.493 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33789-85 /RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Madasar Ahmed, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1482 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nasir Ali Gudoo**  
**S/O Ali Mohammad Gudoo**  
**R/O Upper Soura, Shalbah Mohalla Tehsil- Eidgah, District- Srinagar**

vide Notification No.496 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33791-98 - RG/LP Dated: 22/09/22

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Ali Gudoo, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 22/09/22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1403 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Adil Latief**  
**S/O Latief Ahmad Dar**  
**R/O Syed Mehmoodabad Wuyan Pampore, Tehsil Pampore, District Pulwama**

vide Notification No.492 of 2021/RG/LP Dated 29.03.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33799-806 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Latief, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
**Registrar (Adm.)**

276  
267

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1404 of 2022 /RG/LP Dated 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rayeesa**  
**D/O Mohammad Yousuf**  
**R/O Bohi-Ud-Din Sahib, Nowhatta, Tehsil Khanyar, District Srinagar**

vide Notification No.514 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33811-10 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rayeesa, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

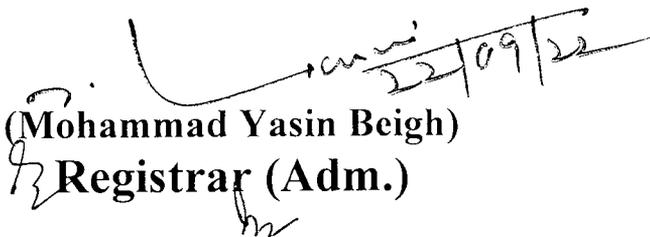
No: 1485 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Khursheed Ahmad Khan**  
**S/O Mr. Mohd Ahsan Khan**  
**R/O Khan Mohalla Zachaldara, Block- Rajwar, Handwara Kupwara**

vide Notification No. 15 Dated 03.04.2012 has been declared as Absolute/Final.

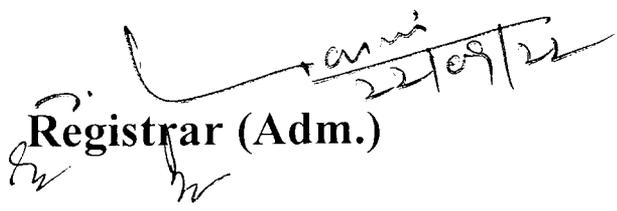
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38819-26 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khursheed Ahmad Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1486-042022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sehreen Mushtaq**  
**D/O Mushtaq Ahmad Bhat**  
**R/O Seelo Sopore, Bhat Mohalla, Tehsil Bomai, District Baramulla**  
**A/P Singpura Pattan, Kani Sot Colony, Singpura Baramulla**

vide Notification No.764 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

**By Order**

*rammi*  
*22/09/22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33827-34 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehreen Mushtaq**, Advocate  
.....for information and necessary action.

*rammi*  
*22/09/22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1487 of 2022 /RG/LP Dated: .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rubeena Rashid**  
**D/O Ab Rashid Sofi**  
**R/O Bye Pass Road, Tehsil & District Kupwara**

vide Notification No. 782 Dated 30.12.2020 has been declared as Absolute/Final.

**By Order**

*Yasin Beigh*  
22/09/22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33835-42 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rubeena Rashid**, Advocate  
.....for information and necessary action.

*Yasin Beigh*  
22/09/22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1488 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ahraz Iqbal**  
**S/O Mohd Iqbal**  
**R/O Mohalla, Dandain Mohalla, Tehsil & District Doda**

vide Notification No.67 Dated 22.10.2020 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*22/09/22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*Shahid*

No: 33843-50 /RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahraz Iqbal, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*22/09/22*  
**Registrar (Adm.)**  
*Shahid*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1489 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shaista Farooq**  
**D/O Farooq Ahmad Mir**  
**R/O Samboora, Akram Dar Mohalla, Tehsil Pampore, District Pulwama**

vide Notification No. 1695 Dated 16.03.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*(Signature)*

No: 33851-50 RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Farooq, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*(Signature)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1490 of 2022 /RG/LP Dated: 27.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Hilal Ahmad Wani**  
**S/O Abdul Rehman Wani**  
**R/O Chounti Pathri, Baba Reshi, Tehsil Tangmarg, District Baramulla**

vide Notification No. 77 Dated 22.10.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 33859-66 /RG/LP Dated: 27.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Wani, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1537 of 2022 - /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mehjabeena Gulzar**  
**D/O Gulzar Ahmad Parray**  
**R/O Pandach, Parray Mohalla, Tehsil & District Ganderbal**

vide Notification No.1631 Dated 12.03.2020 has been declared as Absolute/Final.

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*27-09-22*

No: 34405-12 - RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehjabeena Gulzar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*27-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

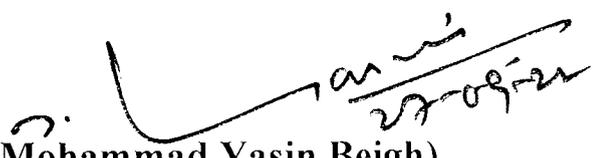
No: 1493 of 2020 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mridul Vasishat**  
S/O Pardeep K. Sharma  
R/O Adda Sarore, Meen Sarkar,  
Bari Brahmana, District Samba

vide Notification No. 550 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

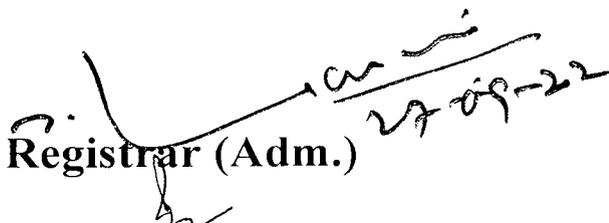
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33979-816 /RG/LP Dated: 28.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mridul Vasishat**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

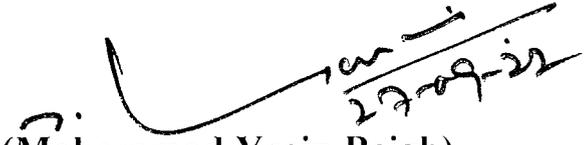
No: 1494 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aurif Muzafar**  
**S/O Muzafar Ahmad Rather**  
**R/O Jamia Mohalla Ajas, District Bandipora**

vide Notification No. 801 Dated 15.10.2018 has been declared as Absolute/Final.

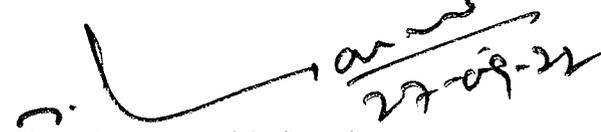
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**  


No: 33987-94 RG/LP Dated: 28.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aurif Muzafar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

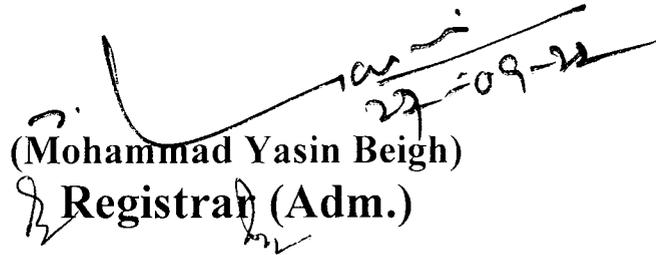
No: 1495 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ifrah Khan**  
**D/O Abdul Hamid Khan**  
**R/O Jamalatta, Nawakadal, Srinagar**

vide Notification No. 1042 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

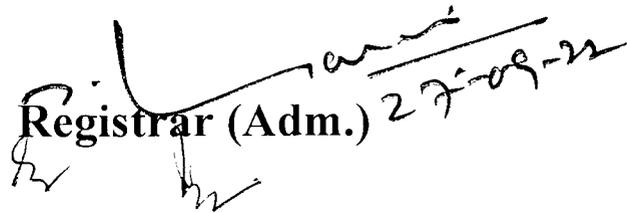
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 33995-34001 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifrah Khan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 27-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

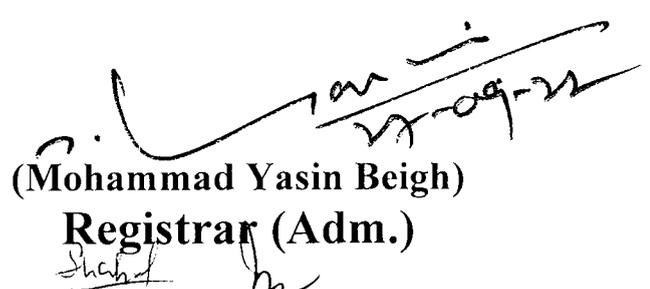
No: 1496 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Iqra Jan**  
**D/O Ghulam Mohammad Malik**  
**R/O Kupwara, Malik Mohalla, Tehsil & District Kupwara**

vide Notification No.751 Dated 30.12.2020 has been declared as Absolute/Final.

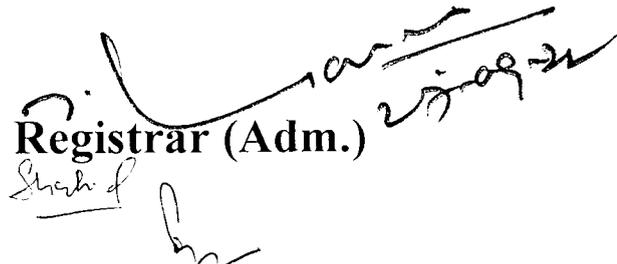
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 34002-09 /RG/LP Dated: 28 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Jan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 14970/2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aijaz Ahmad Dar**  
**S/O Bashir Ahmad Dar**  
**R/O Berigam, Bonpora-Jamia-Masjid, Devsar, District Kulgam**

vide Notification No.988 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 34010-17 /RG/LP Dated: 28 .09.2022

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1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aijaz Ahmad Dar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

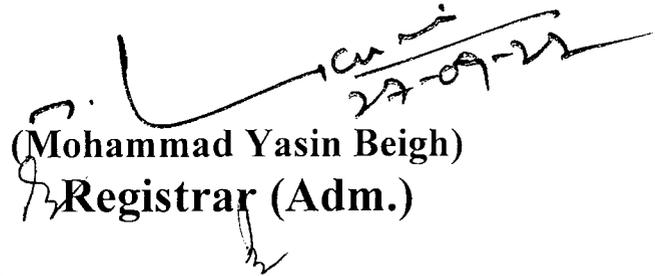
No: 1498 of 2022/RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Gazala Rashid**  
**D/O Ab. Rashid Shergujri**  
**R/O Tak Mohallah Bijbehara, District Anantnag**

vide Notification No. 1023 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

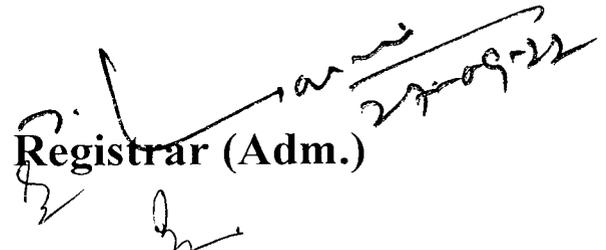
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 39018-25 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazala Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

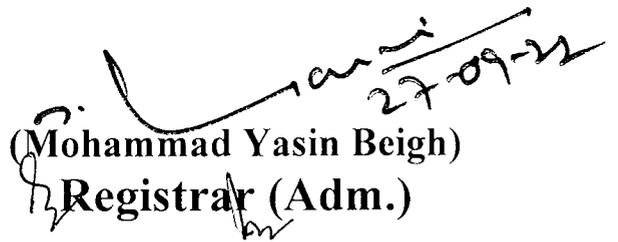
No: 1499 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Huma Hamid**  
D/O Mir Abdul Hamid  
R/O Magarmal Bagh, Srinagar

vide Notification No. 1026 of 2021 Dated 14.09.2021 has been declared as Absolute/Final.

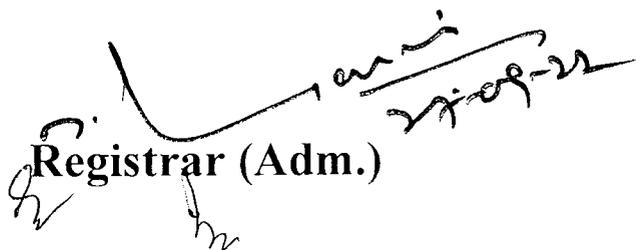
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34026-33 RG/LP Dated: 28 .09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Huma Hamid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

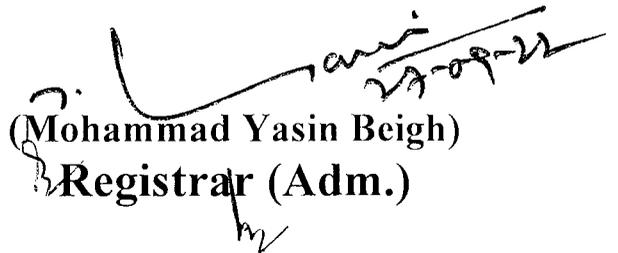
No: 1500 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ifra Abdullah**  
**D/O Mohd Abdullah Giri**  
**R/O Krawah, Banihal, District Ramban**

vide Notification No. 1040 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

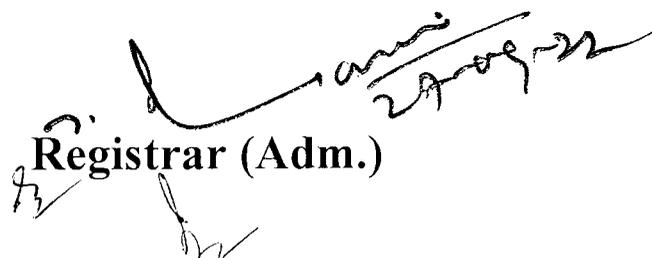
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34034-40 /RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Abdullah, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

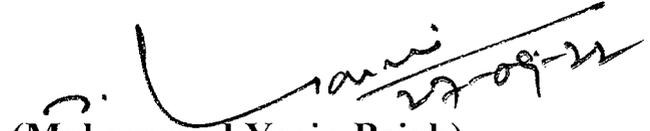
No: 1501 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Bisma Rashid**  
**D/O Abdul Rashid**  
**R/O Guzarbal Chattabal, Tehsil South, Srinagar**

vide Notification No.1012 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

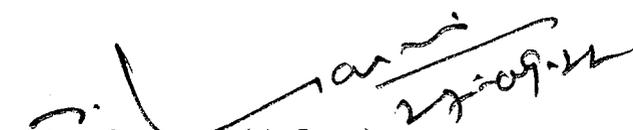
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 34041-40 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rashid, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

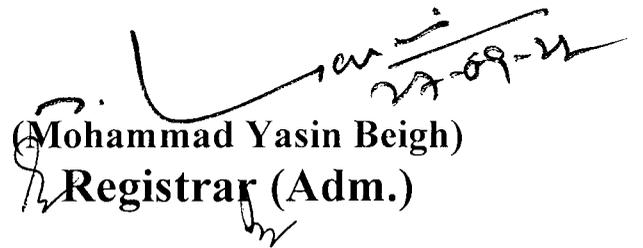
No: 1802 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shaikh Farooq Ahmad**  
**S/O Habibullah Shaikh**  
**R/O Ajar Bandipora, Green Land Ajar, District Bandipora**

vide Notification No.1138 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

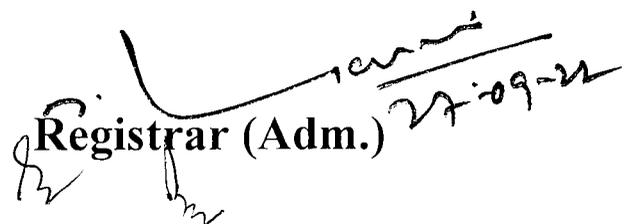
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34049-SS /RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shaikh Farooq Ahmad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

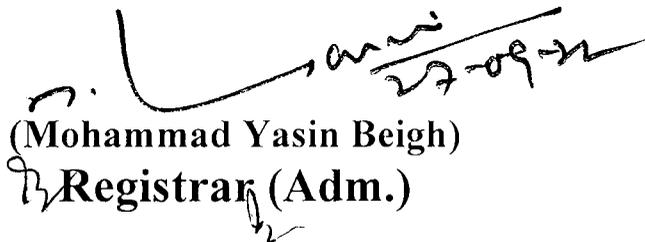
No: 1503 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sabha Khazir**  
**D/O Khazir Mohammad Magray**  
**R/O Khuramabad Handwara, District Kupwara**

vide Notification No.1141 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

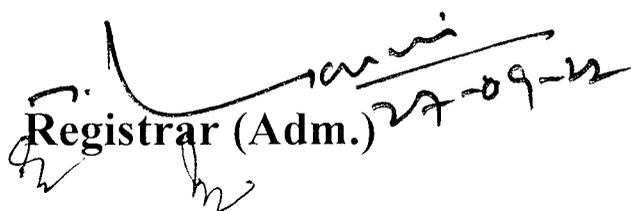
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34056-63 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabha Khazir**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 27-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1505 of 2022 /RG/LP Dated: 24.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shubly Nazir**  
**S/O Nazir Ahmad Seraj**  
**R/O Khanabal, Mehandi Kadal, District Anantnag**

vide Notification No.1139 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*27-09-22*

No: 34072-79 /RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubly Nazir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*27-09-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

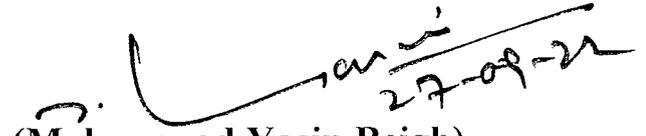
No: 1504 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shabnum Gull**  
**D/O Gh. Mohmad Lone**  
**R/O Russu Narbal, Tangpora, District Budgam**

vide Notification No. 1133 of 2021<sup>RG</sup> Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34064-71 /RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabnum Gull**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 15-06 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arshed Ahmad Hajam**  
**S/O Gh. Hassan Hajam**  
**R/O Hajam Mohalla, Wadoora Payeen Sopore, Baramulla**

vide Notification No.789 Dated 15.10.2018 has been declared as Absolute/Final.

**By Order**

*Yasin*  
*28-09-22*  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**  
*Arshed*

No: 34080-87 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshed Ahmad Hajam, Advocate**  
.....for information and necessary action.

*Yasin*  
*28-09-22*  
**Registrar (Adm.)**  
*Arshed*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1508 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Tania Sharma**  
**D/O Omesh Kumar**  
**R/O Basti Prem Nagar, Badyal Brahmana, Tehsil R.S. Pura, District Jammu**

vide Notification No.1188 Dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*27-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*Shahid*

No: 34134-40 RG/LP Dated: 29.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Sharma, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*27-09-22*  
**Registrar (Adm.)**  
*Shahid*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1509 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mahapara Ali**  
**D/O Ali Mohd Fafoo**  
**R/O Parimpora Fruit Mandi, Mustafabad, Srinagar**

vide Notification No.1068 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 34141-40 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association. Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahapara Ali, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1510 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Maleeha Zainab**  
**D/O Fayaz Ahmad Bala**  
**R/O Bala House, Mehjoor Colony, Zakura, Gulab Bagh, Hazratbal Srinagar**

vide Notification No.1064 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

**By Order**

*Yasin*  
*27-09-22*  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 34149-56 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maleeha Zainab, Advocate**  
.....for information and necessary action.

*Yasin*  
*27-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

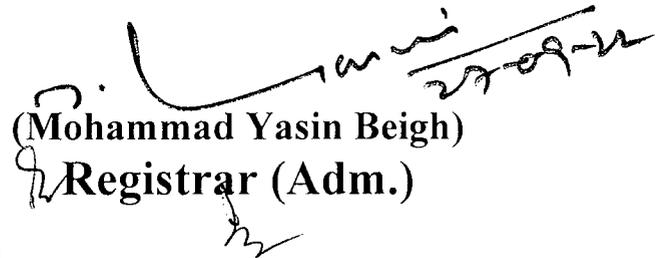
No: 1507 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ruqiya Fayaz**  
**D/O Fayaz Ahmad Dar**  
**R/O Dangiwacha (Margipora Payeen), Rafiabad, District Baramulla**

vide Notification No. 1295 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

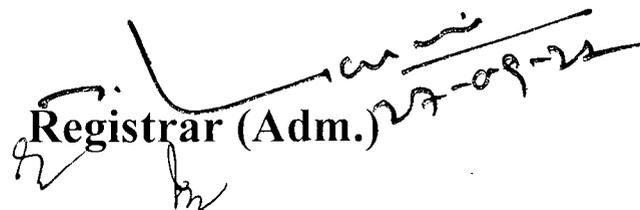
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34088-94 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruqiya Fayaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

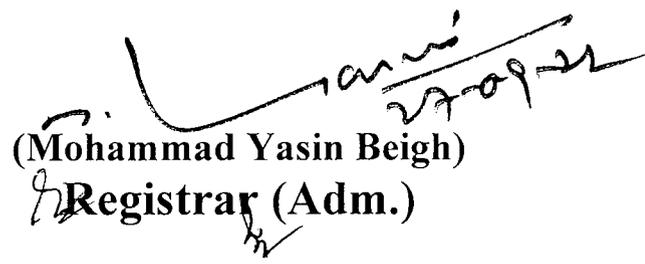
No: 15/11 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sobia Afzal**  
**D/O Mohd Afzal Pandit**  
**R/O Hum Shali Bugh, Yaripora, District Kulgam**  
**A/P Ompura Housing Colony, District Budgam**

vide Notification No.1117 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

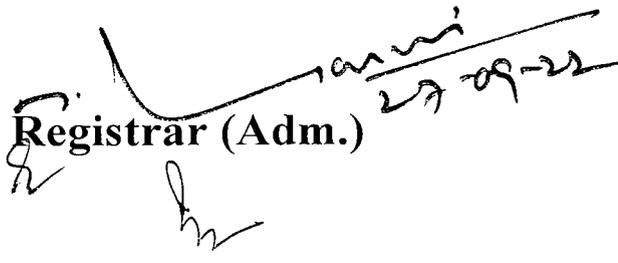
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34157-64 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobia Afzal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1512 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Neelofar Jan**  
**D/O Gh Mohd Pala**  
**R/O Hardu Madam, Tehsil Tangmarg, District Baramulla**

vide Notification No.869 Dated 18.10.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 34165-72 .RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neelofar Jan**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*(Signature)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1513 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abrar Ul Haq Fazili**  
**S/O Faiz Ul Haq Fazili**  
**R/O New Colony Noorbagh, near Rahim Complex, Srinagar**

vide Notification No.851 Dated 18.10.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*27-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*Shahid*

No: 34173-00 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ul Haq Fazili, Advocate**  
.....for information and necessary action.

*M. Yasin*  
*27-09-22*  
**Registrar (Adm.)**  
*Shahid*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1514 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohmad Altaf Ganaie**  
**S/O Gh Mohi Ud Din Ganaie**  
**R/O Kalarooch, Bionard, Dilbar Mohalla, Kupwara**

vide Notification No.463 Dated 10.12.2020021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*28-09-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 34101-00 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Altaf Ganaie**, Advocate  
.....for information and necessary action.

*M. Yasin*  
*28-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

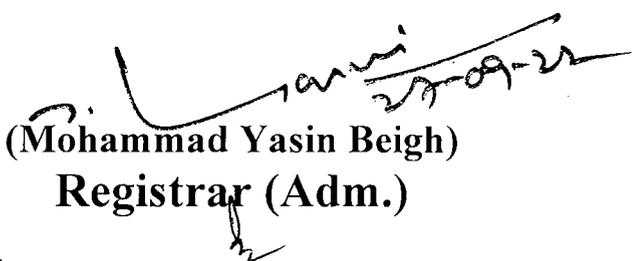
No: 1515 of 2022 /RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aneesa Manzoor**  
**D/O Manzoor Ahmad Seh**  
**R/O Nathipora Doru Anantnag, Tehsil Doru, District Anantnag**

vide Notification No.555 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

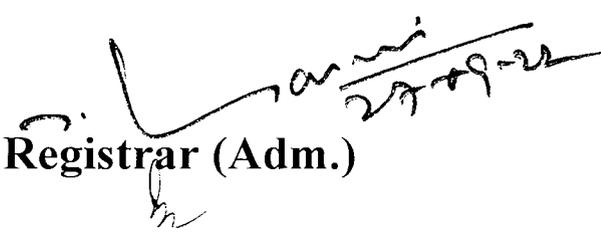
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 34189-96 RG/LP Dated: 20.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aneesa Manzoor, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1516 of 2022/RG /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishfaq Rashid Dar**  
**S/O Abdul Rashid Dar**  
**R/O Humhama, Billal Mohalla, New Airport Road, Budgam**

vide Notification No.787 Dated 19.09.2019 has been declared as Absolute/Final.

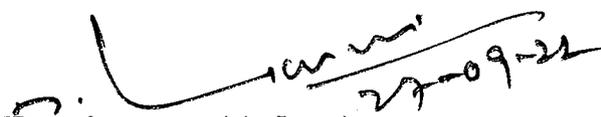
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 34197-204 RG/LP Dated: 28.09.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Rashid Dar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1517 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Fiza Jehan**  
D/O Sajad Hussain Deen  
R/O Lane-B, House-30, Haji Abad, Bemina, Tehsil Shalteng, District Srinagar

vide Notification No.455 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
*27-09-22*  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 34205-12 RG/LP Dated: 28.09.2022

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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fiza Jehan**, Advocate  
.....for information and necessary action.

*M. Yasin*  
*27-09-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1518 of 2022 /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shaista Zahoor Qurashi**  
**D/O Zahoor Ahmad Qurashi**  
**R/O Zawoora Baderhama Tehsil & District Shopian**

vide Notification No.774 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*Shahid*

No: 34213-20 /RG/LP Dated: 20.09.2022

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4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Zahoor Qurashi, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*Shahid*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

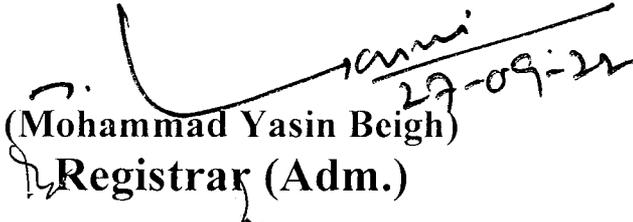
No: 1519 of 2022 - /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Waseeq Ul Rashid**  
**S/O A.R. Gurkoo**  
**R/O E-8, Cooperative Colony, Peerbagh, Srinagar**

vide Notification No. 163 Dated 18.06.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34261-60- RG/LP Dated: 28.09.2022

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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseeq Ul Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 28-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1520 of 2022-IRG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Anil Rathore**  
**S/O Om Parkash Rathore**  
**R/O Pershulla, Tehsil Monalla, District Doda**  
**A/P H.No.122, Ambica Vihar Talab Tillo, Jammu**

vide Notification No. 1097 Dated 10.01.2020 has been declared as Absolute/Final.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34269-76-RG/LP Dated: 28.09.2022

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4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Rathore, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

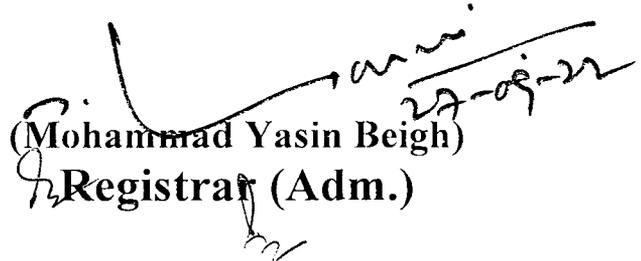
No: 1521 of 2022-IRG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Hashim Rasool**  
**S/O Ghulam Rasool**  
**R/O Chammer Dori, New Zaina Kadal, District Srinagar**

vide Notification No.1177 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

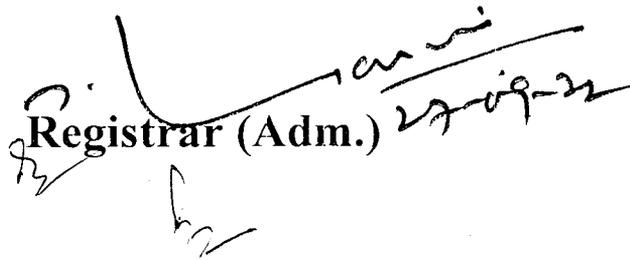
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34277-04-RG/LP Dated: 20-09-2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hashim Rasool, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-09-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

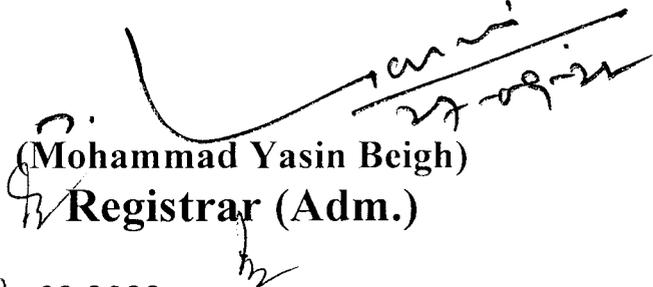
No: 1522 of 2022- /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nazia Tariq**  
**D/O Tariq Ahmad Mir**  
**R/O House NO-27, Medina Enclave, Old Airport Road, Rawalpura, Chanapora, Srinagar**

vide Notification No.1071 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

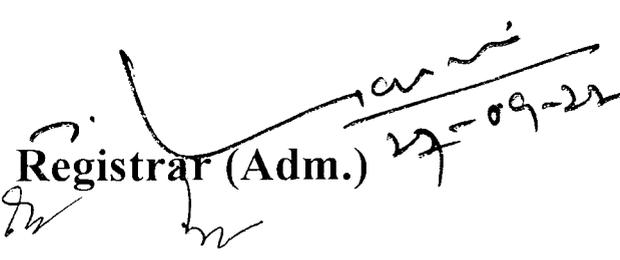
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34285-92- RG/LP Dated: 28.09.2022

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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Tariq**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1523 of 2022-IRG/LP Dated: 28-09-2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Syed Mujtaba Ali**  
**S/O Syed Mohammad Yousuf**  
**R/O Haigam, Syedabad, Khoi, Panzipora, District Baramulla**

vide Notification No.1192 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

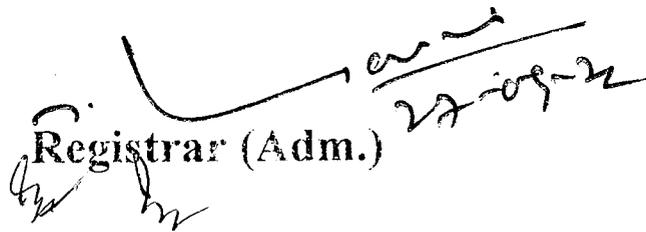
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34293-300-RG/LP Dated: 28-09-2022

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4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Mujtaba Ali, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

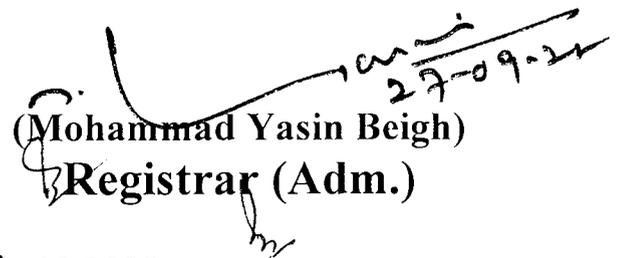
No: 1524 of 2022 -/RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muntazir Majeed**  
**S/O Ab Majeed Padder**  
**R/O Nowgam, Pahalgam, District Anantnag**

vide Notification No.1301 of 2021 RG/LP Dated 16.11.2021 has been declared as Absolute/Final.

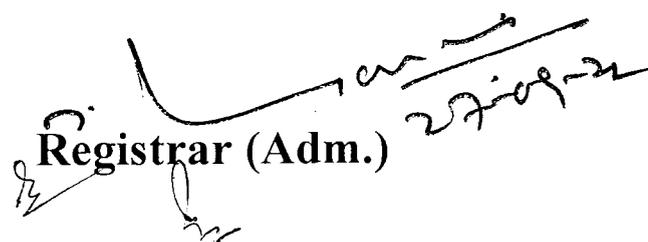
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34301-08 - RG/LP Dated: 28.09.2022

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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muntazir Majeed, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 1525 of 2022-IRG/LP Dated: 28-09-2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Wafia Mukhtar**  
**D/O Mukhtar Ahmad Khaki**  
**R/O Bilal Colony, Janglat Mandi, District Anantnag**

vide Notification No.1169 of 2021 RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

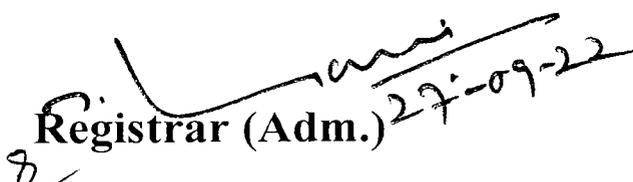
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34309-16- RG/LP Dated: 20-09-2022

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Wafia Mukhtar**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 27-09-22